

*President's rule*

SHRI KAMAL MORARKA: Madam, I move;

"That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill 1989, as passed by the Lok Sabha, namely: —

"That at page 31, line 41, for the figure and word "20 per cent" the figure and word "10 per cent" be substituted."

This is in regard to reduction of tax rate from 20 per cent to 10 per cent.

*The question was put and the motion was negatived.*

THE DEPUTY CHAIRMAN; I shall now put the First Schedule to vote.

The question is:

"That the First Schedule stand part of the Bill."

*The motion was adopted.*

*The First Schedule was added to the Bill.*

*The Second Schedule, the Third Schedule, the Fourth Schedule, the Fifth Schedule and the Sixth Schedule were added to the Bill.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI AJIT PANJA; Madam, I move:

"That the Bill be returned."

*The question was put and the motion was adopted.*

**STATUTORY RESOLUTION REE-KING APPROVAL OF CONTINUANCE OF PRESIDENT'S PROCLAMATION UNDER ARTICLE 356 IN RELATION TO PUNJAB**

■ THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC  
861 RS—11.

*in Punjab*

GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SUM P. CHIDAMBARAM): Madam, I move the following Resolution:

"That this House approves the continuance in force of the Proclamation issued by the President on the 11th May, 1987, under article 35 of the Constitution in relation to the State of Punjab, for a further period of six months with effect from the 11th May 1989."

As the House is aware, in view of the then prevailing situation in Punjab, Proclamation under article 356 of the Constitution in relation to the State of Punjab was issued on May 11, 1987 on the recommendation of the Governor. Approval of the Lok Sabha as well as Rajya Sabha for the issue of the Proclamation under article 356 was obtained on 12th May, 1987. The Legislative Assembly of the State, which was initially kept under suspended animation, was dissolved on 6th March, 1988, on the recommendation of the Governor.

As the law and order situation in the State continued to be disturbed, approval of both the Houses of Parliament was obtained for continuance of President's rule for a further period of six months with effect from 11th November, 1987.

Article 356(5) of the Constitution was amended by the Constitution (Fifty-Ninth Amendment) Act, 1988, so as to make clause (5) of that article inapplicable to the Proclamation issued on 11th May 1987, with respect to the State of Punjab. With this amendment President's rule can be extended, if necessary for a total period of three years in Punjab without fulfilment of the conditions mentioned in clause (i) of article 356 subject to the approval of both Houses of Parliament for continuance of Proclamation for a period of six months on each occasion.

[Shri P. Chidambaram]

After enactment of the Constitution (Fifty-Ninth Amendment) Act, 1988. President's rule in Punjab has been extended with effect from 11th May, 1988 and again with effect from 11th November, 1988. The present term of President's rule in Punjab is due to expire on 10th May, 1989,

The Governor of Punjab in his report dated 3rd May, 1989, addressed to the president of India has stated that continuance of President's rule since 11th May 1987, has contained terrorism to a great extent. From January this year 135 out of the 217 police stations have not had any terrorist killing till 2nd May, 1989. In fact, only 82 police stations have recorded terrorist crimes from January 1989 as opposed to 143 police stations in 1988.

The Governor has further reported that while it is true that the number of killings is still large, it has to be noted that most of the killings are today not for achieving any separatist or fundamentalist goals but for mainly anti-social and criminal reasons such as robbery, kidnapping, land grabbing, looting, extortion, etc. In other words, a number of dangerous criminals armed with weapons continue to take advantage of the situation.

The Governor has further assessed that the fearless manner in which the police and security forces are fighting terrorism, is demonstrated by the fact that during the period from 12th May, 1987, that is after the President's rule is promulgated, to 30th April, 1989 as many as 827 terrorists were killed and 748 arrested. During this period 2751 innocent persons and 214 policemen were killed. These figures not only speak for themselves but they also show the seriousness of the situation that the President's Rule is trying to tackle in a determined manner. The fight is not yet over and is being carried on with determination.

The Governor has cited certain developments which are indicators of improvement achieved during the

period of President's Rule so far. Khalistani posters and slogans are not generally seen or heard these days. Bhindrimwale tapes are no longer much in evidence. Bhog ceremonies honouring dangerous Khalistani terrorists are not held and the people seem to have gone against both the concept of Khalistan and terrorism.

The Governor has further reported that following the announcement made by the Prime Minister in Parliament recently the case of waging war against undertrials lodged in Jodhpur prison has been withdrawn altogether. Also, cases of sedition against 437 persons including some well-known people are being withdrawn. Punjab is no longer a prohibited area and any foreigner may go to Punjab without any restrictions. The notifications applying the Disturbed Areas Act and the Armed Forces (Punjab and Chandigarh) Special Powers Act, 1933 have withdrawn from nine out of 12 districts in Punjab.

The Governor has further mentioned that the entrenchment of the Khalistani terrorists in the sacred precincts of the Golden Temple has been dismantled and Harmandir Sahib cleared of the terrorists. Tens of thousands of devotees belonging to every religion are visiting the Golden Temple again.

The Governor has further reported that in the two years of President's Rule Punjab has progressed considerably in the economic sphere as will be apparent from the fact that a growth rate which used to be 10 per cent in 1981 and which was reduced to three per cent in 1987 is again on the rise and should touch eight per cent shortly.

The Governor is of the view that we must not waver or falter or dilute in any way our determination to fight the forces of anti-national terrorism, disintegration and disunity and we should be even more firm in our resolve to control the situation as early

as possible. For this a strong and committed administration is necessary which can, in the present circumstances, be only under President's Rule with the Central and State Governments working in total cohesion co-operation and coordination under a determined and unified control.

The Governor has assessed that any elections held for the Assembly in the present disturbed and uncertain situation are likely to result in further confusion and chaos. The Governor is of the view that in the circumstances as they are today, after Assembly elections if held, no party will be able to form any stable Government in the State and run the administration in accordance with the provisions of the Constitution of India.

In the circumstances, the Governor has recommended that the Proclamation dated 11th May, 1987 under article 356 of the Constitution may be extended for a further period of six months with effect from 11th May, 1989.

Keeping in view the situation prevailing in the State and taking all the relevant factors into consideration, it is proposed that President's Rule in Punjab may be continued for a further period of six months with effect from 11th May, 1989.

In view of the position explained by me, I solicit the approval of this august House to the Resolution mentioned by me at the beginning.

THE DEPUTY CHAIRMAN: There is one amendment by Shri Satya Prakash Malaviya. Mr. Malaviya, you may move it now but you will speak only at the appropriate time.

श्री  
तो आप मूव कर लीजिए और जब  
इह वोटिंग पर आए तब आप बोलिएगा।

श्री सत्य प्रकाश मालवीय (उत्तर  
प्रदेश): मेडम, दो मिनट बोलने दीजिए।  
सिर्फ दो मिनट लूंगा, घड़ी देखकर के।  
मैं कभी आपकी आज्ञा का उल्लंघन नहीं  
करता।

उपसभापति: मालवीय जी, तरीका  
यह है कानून के लिहाज से कि आप अभी

मूव कर दें और जब आपका यह आएगा  
तब आप बोल देंगे इसके ऊपर।

श्री सत्य प्रकाश मालवीय: महोदया  
मैं आपकी अनुमति से अपना संशोधन  
प्रस्तुत करत हूँ कि उक्त संकल्प में  
तीसरी पंक्ति में "छह माह" शब्दों के  
स्थान पर "तीन माह" शब्द प्रतिस्थापित  
किये जायें।

*The questions were proposed.*

THE DEPUTY CHAIRMAN: Now  
the statutory Resolution and the  
amendment are open for discussion.

मैं इस पर डिस्कशन करने में पहले  
एक बात कहूँगा कि हम लोगों को इसके  
लिए, तीन चीजों के लिए चार घंटे का  
समय बिजनेस एडवायजरी कमेटी ने  
दे रखा है। इसमें खाली हम एक ही  
विषय पर चर्चा कर रहे हैं यहाँ हाऊस  
में यानी जो स्टेट्यूटरी रेजल्यूशन है और  
दो टेरिस्ट एण्ड डेस्ट्रक्टिव एक्टिविटीज,  
चंडीगढ़ डिस्टर्ब एरिय का जो अमेन्डमेंट  
था, वह दोनों लोकसभा से नहीं आए  
हैं। तो उस पर चर्चा नहीं हो रही है। मैं  
हाऊस में निवेदन करूँगा कि हम लोग दो  
घंटे में इसको डिस्कस कर लें... (व्यवधान)...  
आज ही खत्म कर देंगे। आ यशवंत  
सिन्हा। दो घंटे में कर लेंगे। सभी  
अपोजीशन के लोग भी डिस्कस करने के  
लिए तैयार हो गए हैं क्योंकि हम लोगों  
को इसे आज ही पास कर के भेजना है।  
यह एक टेक्निकल रीजन है, इसलिए आ  
ही कर लेंगे। दो घंटे में हो जाएगा।  
दो घंटे से तहने हो जा जाएगा।  
...(व्यवधान)... आज ही कर लेंगे।  
पंजाब का मामला है, सरदार साहब आप  
तो कोअपरेट कर लीजिए। उन्हें पैस  
देने की बात है।

सरदार जगजीत सिंह अरोड़ा (पंजाब):  
कल कर लें तो क्या हर्ज है?

उपसभापति: आज ही कर लेंगे।  
यशवंत सिन्हा जी आ 7 बोलिए।

SHRI ALADI ARUNA alias V. ARU-  
NACHALAM (Tamil Nadu): How can  
we complete, Madam, today?

THE DEPUTY CHAIRMAN: We will  
complete it. We have done a lot of

The Deputy Chairman] business, you are not a new Member. You have seen how we have worked through the night. It is a serious matter, the Punjab issue. We cannot take it so lightly.

SHRI ALADI ARUNA alias V. ARUNACHALAM; It is a national issue. Why do you say it is a Punjab issue?

THE DEPUTY CHAIRMAN: I know it is a national issue....

SHRI ALADI ARUNA alias V. ARUNACHALAM : Why do you say always "Punjab Punjab. Punjab"?"

THE DEPUTY CHAIRMAN, I know matter is important. But there is a technical reason. That is why I am saying, We have to finish it today. Otherwise We always abide by consensus.

बिन्हा जी, आप बर्दिए। आपने  
तीन मिनट जैसे ही ब्रेस्ट कर दिए।

SHRI YASHWANT SINHA (Bihar): Madam Deputy Chairman it was on the 5th of May last year that I had made my maiden speech in this House on the question, namely, extension of President's rule in Punjab. I had spoken then with a lot of grief, and I speak today with even greater grief.

When I was speaking last year, exactly 12 months, 4 days ago, a year hoped that one would not have to live to see the day when this House a year later would be discussing the same thing in a situation which would be far worse than what it was last year. I am very distressed to say this that we are again discussing the same thing today. The House will discuss it. With the majority that the ruling party has, the Proclamation will perhaps be approved, and Punjab will have to live with President's rule for another six months, 24 months after it has been imposed.

[THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA) in the Chair].

Let us, therefore, not at all have any illusion about what is at stake. The Resolution which has been moved by the hon. Minister in this House today, Sir is a Resolution for extinguishing democracy which has continued to remain extinct in Punjab for the last two years, and what we are supposed to be approving today in this House is the continued extinguishing of democracy in Punjab for another six months.

Fortunately, the Constitution Amendment, the Fifty-ninth Amendment, talks of only three years. So, after this the Government will have either to go for election or it has the option of moving it for another six months. I am not saying that next year we will be discussing the same thing in this House because I am absolutely certain that in the meanwhile elections would have intervened and the whole complexion would have changed, and Punjab would not be a problem in May, 1990 as it is a problem in May, 1989!

Sir, I would like to take you back to May, 1987 when the hon. Home Minister had moved his resolution for imposition of President's rule in Punjab in the Lok Sabha. What was the justification that he had mentioned then? It is important to recall that Mr. Buta Singh the Home Minister, said that in April, 1985 unprecedented killings by the terrorists had taken place in Punjab. The figure was 85. Eighty-five persons had been killed in Punjab in April, 1987. Therefore, Mr. Buta Singh said that President's rule should be imposed.

The other justification that he had mentioned was that the Barnala Government did not have the will, did not have the political will or the capacity to tackle the situation.

We all know that in the last two years under President's rule what has been the situation. Mr. Barnala's Government was dismissed in May, 1987.

I Therefore, the only whole year that

can be compared of Mr. Barua's Government with President's rule - is Mr. Barnala's rule of 1986- and President's rule during 1988. As the Minister himself admitted—according to the figures which I have got from the Parliament's library—in 1989 the total number of people killed in Punjab by terrorists was 435 and in 1988 it was over 2,000. This is the figure. By April 1989, 343 people had already been killed in Punjab during this year. Now, these figures speak for themselves. In the discussion that we had on the General's Resolution on Punjab on Friday the Minister was saying that these figures do not mean much. Now, this is what I must protest against. If it does not suit the Government the figures do not mean anything and if it suits the Government the figures mean everything, if Mr. Barnala had to be dismissed then the killing of 85 people by terrorists is a very important landmark in the history of Punjab. But if it does not suit the interests of the Government, then the killing of over 2,000 people in 1988 or while scores of people in 1989 is of no consequence and the Minister will come to the House and tell us that other things have improved, that there is a new will to fight; that is this and that is that. And in so many police stations there has not been any incident. He will compare the figures which will suit him the most. He will compare the figures of 1989 with 1988. He will not compare it with 1983. In 1983 only three people were killed in the month of May and 340 people were killed in May 1988. Now which is the benchmark for you today? Which are the figures you would like to compare? It is well-known that statistics can be very misleading. You can drown in a river if you cross it on the basis of the average depth of the river. Mr. Chidambaram, I am sure, knows this joke. So, statistics can be distorted. This is what the Government has been doing and twisting the statistics when it suited its purpose. Now, what I am saying is that the justification for imposing President's rule in May 1987 is the justification for ending President's

rule in May 1989. Who is going to send the Report now? If the Governor of Punjab could send a report about the performance of the Barnala Government, who is going to send a report on the performance of President's rule? It is the people. It is the figures which are a clear and eloquent testimony of what has happened in Punjab in two years during President's rule. And if the Government is honest in its intentions if it is really sincere, then it will end President's rule here and now instead of coming to the House for extension by another six months.

Now, I come to the administration in Punjab. The hon. Minister has said that things have improved. He even talked about the economy of Punjab. Now, what is the condition of the administration in Punjab under President's rule; I am not saying it. I am only quoting the Speaker of the Lok Sabha. What did he say when he visited Punjab? He said the administration in Punjab had completely collapsed. This was the Speaker of the Lok Sabha who said it. And if the Minister comes here and issues a certificate to the Administration in Punjab, he is most welcome to do so, but it carries no credibility. Now, if you look to the economy of Punjab, if you go through the statistics—and though we are not discussing any Appropriation Bill on Punjab or the economics of Punjab but since the Minister has referred to it—I would like to point out that Punjab is a bankrupt State today. It has reached bankruptcy. And the amount of assistance that the Centre is giving to Punjab does not amount too much. Only on account of the floods, which visited Punjab last year that the total demand was Rs. 365 crores against which the Government has given only Rs. 150 crores. There is so much which has remained undone in Punjab because of lack of adequate resources.

Now, it is a question of political will. We have always said that the

[Shri Yashwant Sinha]

Government must show the necessary political will in order to solve the Punjab problem. I am very sorry to say this because we have always treated Punjab as a national problem; we have always tried to discuss Punjab above narrow party considerations. But I am very sorry to say that the only way in which the political will of the Government of India has been shown is by abusing and by accusing the Opposition leaders. This is the only way in which political will has been shown by the Government of India.

Take Anandpur Sahib resolution. Anandpur Sahib resolution is being bandied about as anti-national. The leaders of the ruling party are going round the country saying that the Opposition Leaders are supporting the Anandpur Sahib resolution; this brings back the memories of 1984 Anandpur Sahib resolution is anti-national, it is secessionist and it is this that and the other I would like to read to you from Rajiv-Longowal Accord. What does it say? "Shiromani Akali Dal states that the Anandpur Sahib resolution is entirely within the framework of the Indian Constitution; that it attempts to define the concept of Centre-State relations in a manner which may bring out the true characteristics of our unitary Constitution; and that the purpose of the resolution is to provide greater autonomy to the State with a view to strengthening the unity and integrity of the country, since unity in diversity forms the cornerstone of our national entity." This is the Rajiv-Longowal Accord, also known as the Punjab Accord. Now this is what the Government did. It accepted the interpretation of the Akali Dal. Now, Sir, the point is that if the Government has...

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): There is no Minister in the Treasury Benches. How is that possible?

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): He is here.

SHRI SUBRAMANIAN SWAMY: That is not taken as Minister's presence.

SHRI YASHWANT SINHA: If it has any honesty of purpose the Government would take that interpretation of the Anandpur Sahib resolution which is liberal and which is the interpretation given by the Akali leadership.

SHRI DARBARA SINGH (Punjab): Only one point, Sir.

SHRI YASHWANT SINHA. Have you got my time?

SHRI DARBARA SINGH: Mr. Sinha, have you gone through the Anandpur Sahib resolution prepared by Sardar Kapur Singh, ICS in English and translated into Punjabi?

SHRI YASHWANT SINHA: Mr. Darbara Singh I would like to ask a counter-question.- Did your Prime Minister go through that Kapur resolution when he signed this Accord? What is the point in asking this question? Did he see it? ----- (Interruptions) ... I am saying with responsibility. When I made my speech last year there was some hon. Minister and he said; "Have you been to a Punjab village?" somebody said; "Do you know anything about Punjab?" I am not a Punjabi but I have the courage to travel in Punjab all by myself which is more more than -----

SHRI HARVENDRA SINGH HANS-PAL (Punjab). So far as Centre-State relations are concerned, the Anandpur Sahib resolution will be referred to the Sarkaria Commission and nothing else. There are other things in that resolution. It is a big document.

SHRI YASHWANT SINHA: Mr. Hanspalji, the point I was making was that if the Government had statesmanship, if the Government was honest, then, the Government would take the liberal interpretation of the Anandpur Sahib resolution which is the interpretation being given by the Akali leadership. It will not take the interpretation which is being given by the terrorists on the Anandpur Sahib resolution. This is the kind of statesmanship which you showed when you included this resolution in the Accord and referred it to the Commission. Now, the point I am making is that again you are beating the same old dead horse flogging it. You say that Anandpur Sahib resolution is secessionist just because elections are coming near. Is it the way in which the problems should be tackled?

SHRI VISHWA BANDHU GUPTA (Delhi): The difficulty with the Opposition parties is that they have no clear stand,

SHRI KAMAL MORARKA (Rajasthan): The difficulty is that you have not understood it.

SHRI YASHWANT SINHA: We have a very consistent stand. But I would like to say that

SHRI SUBRAMANIAN SWAMY: May I interrupt? Mr. Sinha says that their stand is clear, I want to know whether Mr. Vishwanath Pratap Singh and Mr. Arun Nehru accept this stand or not.

SHRI KAMAL MORARKA: Please refer to them. They were their Ministers.

SHRI SUBRAMANIAN SWAMY: Did Arun Nehru and V. P. Singh accept your stand? (*Interruptions*).

SHRI SATYA PRAKASH MALAVIYA. At the time of the Accord you were with them. (*Interruptions*).

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA). Mr. Sinha.

SHRI YASHWANT SINHA: Yes, I must be allowed to continue. Sir, the point I was making is that a certain statesmanship is called for while dealing with the Punjab problem and this is singularly lacking in the approach of the Government and the Government is not really sincere. Last year, 1987, a number of people had made a suggestion that this is a national problem and all Opposition parties should be taken into confidence and it should be solved. In fact, just before Mr. Barnala's Government was dismissed, there was a campaign in Punjab, in which all Opposition parties had participated, against terrorism. But, suddenly, Mr. Barnala's Government was dismissed and the campaign came to an end. Now, what has happened? Mr. Gandhi, the Prime Minister, had announced six months ago that a cabinet Sub-Committee was being appointed to deal with the Punjab problem. Then he came out with his famous package on Punjab. Then it took six months for the Sub-Committee to act. Then it went to Chandigarh and called the Opposition parties at the State level for a meeting as if it was a State-level problem and it could be solved, by an effort at the State level. Recently, when we were discussing General Jagjit Singh Aurora's Resolution, the Minister was kind enough to point out last week that day at 5 o'clock, Opposition leaders had been called by the Cabinet Sub-Committee to have a discussion on Punjab. The Opposition leaders were called, we had a discussion, their faces were shown on the television and it was also announced, Over all the media which were at the disposal of the Government that a consensus had been reached. And subsequently, the leader of our Parliamentary group, prof. Madhu Dhanda, had to come out with a statement contradicting the statement of the Government spokesman, that no consensus had been reached. The point that I am making is: Would you use an Opposition leaders' meeting on Punjab, for a cheap gimmick on the television and radio to say that consensus had been reached? I charge that

[Shri Yashwant Sinha]

the Government had absolutely no proposal, no agenda. It was a meeting in a vacuum and therefore, no consensus could be reached. Many of the Opposition leaders, not only Mr. Madhu Dandavate, raised those points in that meeting and repeatedly said that you must come with concrete proposals and concrete suggestions and only then we can work out a solution.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Please conclude now.

SHRI YASHWANT SINHA: Yes, I will conclude. But the Government has no such proposal. It has no agenda. It called the leaders of the Opposition for a discussion. Why did you call them. Because you want to gain political mileage out of it. I am charging specifically that whenever it suits the Government, they call the Opposition leaders, take political mileage and make propaganda on television as if everybody has agreed and everything is hunky-dory in Punjab. If this attitude continues then, I have no hesitation in warning the Government that at least my party will not associate with any such moves in future. Now, Sir, my party's stand Mr. Subramanian Swamy is very keen to know. And, I am sure, the House is keen to know. Here I have got a document .... (Interruptions) ..... when the Janata Dal in Punjab was called to meet this Sub-Committee. It is another matter that the Cabinet Sub-committee was in such a tremendous hurry that despite the fact that our President there informed the Home Commissioner or the Finance Commissioner concerned that the Janata Dal delegation would meet the Cabinet Sub-Committee at 5.30 or whatever was the time fixed, before that, because the plane was leaving Chandigarh, the Cabinet Sub-Committee had flown back to Delhi. They did not have the patience or the time to meet the Janata Dal delegation. But,

if the Janata Dal delegation had met the Cabinet Sub-Committee, this is what we would have said. I am personally convinced and my party is convinced that this Government has no political will to solve the Punjab problem and more than enough has been said by Mr. Ray, the Governor of Punjab, already. He has said that not before the next elections can the problem be solved, it is only after the next elections, next Lok Sabha elections that the problem will be solved. This is enough indication that this Government has no intention of solving it. . .that this Government would like to use it only as a propaganda ploy for election purposes. But I would like to say especially for the benefit of Mr. Subramanian Swamy that this is a document which we had prepared, this is a memorandum we wanted to submit to the Cabinet Committee and what have we said therein....

SHRI SATYA RAKASH MALAVIYA: Can it not be laid on the Table?

SHRI YASHWANT SINHA: No, Sir; this is a party document, It cannot be laid on the Table of the House. We have said, "If the Government is sincere in solving the Punjab problem, then what it has been announced as a package of measures is not adequate it is too little and too late. It is totally inadequate. What the Government can do is unilaterally, without waiting for any response from anywhere, unilaterally, they must take the following steps:" What are those steps? "Bring to trial all those who are involved in the riots of Delhi and elsewhere following the assassination of Prime Minister Indira Gandhi. Any dilly-dallying on their part will continue to hurt the Sikh psyche and will continue to distance them from the national mainstream." Then we have said, "Release all the political leaders of Punjab who must participate in any dialogue which the Government might



initiate; it is no use initiating any dialogue as long as Mr. Badal and Mr. Tohra are in jail; they must be released." As my colleague, Mr. Satya Prakash Malaviya, had demanded it on Friday, I will reiterate that demand with all the emphasis at my command, Mr. Badal and Mr. Tohra must be released if you want to have any dialogue with the Akali Dal...

श्री हरबल्लभ सिंह हंसपाल : मुमकिन है कि मान के बारे में आपने नहीं कहा।

श्री यशवन्त सिंह : मान को तो आपने फंस दिया है।

श्री सुब्रह्मण्यम स्वामी : आप मान को छोड़ दीजिए और अरुण नेहरू को पकड़ लीजिए।

श्री यशवन्त सिंह : हमने कहा है—

We have also said, "Release all those against whom Government is not in a position to bring any charges." Now, can anything be more ridiculous, that this Government has withdrawn all the charges like waging war against the State, sedition? Sedition is a charge which has been withdrawn by this Government against Jodhpur detenus! Seventy-eight have been rearrested and on what charges? For petty thefts? For parking offences? For picking pockets?

SHRI P. CHIDAMBARAM: Are you asking questions or are they rhetorical?

SHRI YASHWANT SINHA: On what charges have they been rearrested?....

SHRI P. CHIDAMBARAM: I had answered it last week, I had answered it in the Cabinet Committee, and I am answering it again. Your leader, Prof. Dandavate, was more than satisfied. Seventy-seven people were rearrested by the Punjab Government on charges relating to offences prior to Operation Blue Star. They were reviewed by the Ribeiro Committee. After review we have released the bulk of them. There are 33 people

including Mr. Tohra in custody now. Mr. Tohra's is a separate case. The remaining 32 are charged with offence? of murder, dacoity, serious offences which could be punished with ten years life imprisonment and even death. They are put in custody pursuant to orders made by appropriate courts for judicial custody. We do not propose to release anyone who is now in judicial custody pending trial on charges of murder, kidnapping, dacoity and other serious Indian Penal Code offences.

SHRI YASHWANT SINHA: The Minister has very kindly given us a clarification...

SHRI P. CHIDAMBARAM: Not parking offences.

SHRI YASHWANT SINHA: I understand, it is not a parking offence, it is a very serious offence, dacoity and murder. But for four years should they have been kept in custody? For pre-Blue Star Operation offence? you keep them in Jodhpur and you don't prosecute them! Can this Government live down the shame? For four years criminals were kept in the company of innocent people?..

SHRI SUBRAMANIAN SWAMY: Who was the Home Minister then?

SHRI YASHWANT SINHA: Finally, before I conclude, the last demand which my party has made I would like to make in this House. If this Government can say that Punjab can have panchayat elections and that panchayat elections will enthuse the people, that they want people's participation, that they want people's cooperation, then the only way in which people's cooperation can really be had is to have Assembly elections. If Punjab can have the Panchayat elections, Punjab can have Assembly elections also and it is a total fabrication of truth to say that in the same State you can have the panchayat elections, but you cannot have Assembly elections. Nothing can be more ridiculous than this particular statement of the Government.

SHRI SATYA PRAKASH MALA-VIYA: It is a fraud on the Constitu-tion.

SHRI YASHWANT SINHA: The last point that I want to make is that we should reject this Resolution of the Government which has been moved by the honourable Home Minister and we should say in this House, if we have the courage of our conviction—and I am appealing to the conscience of the Congressmen—that we must restore popular government in Punjab. If the people have a right to govern, they also have a right to misgovern and no Government, whatever the might of that Government may be, whatever the majority of that Government may be, has the right to extinguish democracy as this Government has done in Punjab and it will be sinful, so far as Punjab is concerned, if this Resolution ever gets through. Thank you, Sir.

SHRI PAWAN KUMAR EANSAL (Punjab): Sir, to rise again and again in this House and support the extension of the President's Rule in Punjab is not a pleasant thing, to do. I admit. In fact, it is quite distressing to note that the State continues to reel under the impact of terrorist violence and that the normal democratic processes in the State seem to have been mortally condemned.

Sir, two years back, when the President's Rule was promulgated in the State. It had become abundantly clear that the local Government there had failed miserably to demonstrate any capacity and will to fight terrorism in the State.

Sir, I have used the words capacity and will for the local Government there and this is what my honourable friend from the other side took exception to. But who can deny that it was the Prime Minister, Mr. Rajiv Gandhi, who was eager to restore democracy in the State? It was that concern of his which prompted him to have the Rajiv-Loagowal accord and that accord bears an eloquent testimony to his

desire at that time to see that Punjab regained its pristine glory and yet, Sir, the Congress (I) is being accused of extinguishing democracy in that State. Our friends on the other side know very well as to what their approach has been during the past. Mr Yashwant Sinha referred to the anti-party meetings held in Punjab. I would like to ask him if he knows which party took the initiative in calling this meeting. It was the Congress (I) which took the initiative and it was the Congress (I) which convened these meetings and it was this party which saw to it that the people attended those meetings. But some of the leaders in the Opposition at the national level—they really feel proud to call themselves as parties at the national level—but did not come to participate in the recent parleys on Punjab we invited those people and they attended the meetings. They went from here in the morning and spoke against the Congress (I) on the same platform and returned but no worthwhile suggestion was ever offered to solve the situation then prevailing in Punjab.

Sir, referring to the statistics, Mr. Yashwant Sinha has<sup>1</sup> again accused the Government of misinterpreting the figures relating to the terrorist killings, etc. in Punjab. I would like to remind him that it was in 1983, when only six persons—I am not using the word "six" as if I am not feeling any concern about the deaths of those persons, but only by way of comparison I am saying when six bus passengers were killed, Mr. Darbara Singh resigned and President's Rule was promulgated in the State in 1983. Sir, when the Centre takes a difficult decision of imposing President's rule in the State, it is for no ulterior purpose whatever. The Centre does not stand to gain by imposing President's rule in the State. Last time when such a decision was taken, it had become inevitable because, of the situation that I have just described. Sir, it would again mean a repetition of what we have been saying on different occasions, since

the matter comes up before this House again and again but Certain references to what we may have said only three days back again are necessary. It is in this context that I have to say, Sir, that the Barnala Government had surrendered itself dismally to the dictates of the terrorists. It was "in that situation that this decision had to be taken. And when that decision was taken by the Centre, we did not know what lay ahead of us. We were at that time arrayed against those forces which were out to disrupt the unity and integrity of the country.

No doubt, Sir, there has been a spurt in killings, I at this moment am personally overwhelmed by an incident that happened in Punjab three days back. One of our very dear colleagues, Dr. Sat Pal Prashar Ex-M.L.A. a renowned social worker, whose only mission in life was to serve his fellow-beings, who during the floods last year remained away from his home for two months and waded through deep waters to ensure that food and other assistance goes to the people affected by these floods, has fallen victim to the bullets of terrorists. Sir, the terrorists did not hesitate to think once that by that act of theirs they were shattering the world of two aged parents who themselves are bedridden. That reference I have made, Sir, just to recapitulate as to what is the situation that prevails in the State and what odds the Government has to face.

But Sir, there is no denying the fact that the Government today is engaged with a resolute will in fighting terrorism. As I said the other day, the Government has made it abundantly clear that it is not after the terrorists but after their arms. Our friends here On the other side miss no opportunity to repeat the same allegations over and over again in their endeavour to try to show that the present situation perhaps has not been controlled by the Government at all.

Sir, anybody who knows about the situation prevailing in Punjab today

knows that there is a sea-change in the situation as such despite the fact that there has been a large number of killings. I said earlier, Sir, and I want to repeat again that there is a feeling of optimism in the minds of the people. The terrorists stand isolated from the people. They no longer harbour any one of them and on occasions they have fought them and overpowered them. You do not hear slogans of Khalistan. You do not see flags fluttering of the so called Khalistan. And we also have to view the large number of killings from another angle there. It is being under pressure that the terrorists have resorted to large-scale killings. In any case, cutting short my submissions on this point, I would very briefly want to refer to one or two points raised by the hon. Member who initiated the discussion from the opposition side today. Very vocally he said as to what the Lok Dal stands for and was trying to paint.... (Interruptions) I said Lok Dal because I wanted to refer to the Lok Dal constituents of the Janata Dal a little later. He was trying to paint the picture as if Janata Dal has spared no efforts to find a solution to the Punjab problem and to suggest means to arrive at an amicable solution concerning Punjab. Only one instance I want to give. Two days back, a meeting was held at Umranangal. The Shri Devi Lal, the paragon of virtue as our friends on the other side see him, said that his party stood by the Kajiv-Longowal Accord except on two scores and those two points that he enumerated were the sharing of waters and Chandigarh. Sir, I would like to know that if this is what their attitude is and if they are not wanting to co-operate on these two most important issues, then what remains. What are they wanting to talk about? At the same meeting, it was Mr. Barnala who was saying that the Centre has denied Punjab the right to the Punjabi-speaking areas, the right to sharing of waters and its claim to Chandigarh. They spoke in two different languages but when it came to criticism of the Centre, they were critical in almost

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identical terms. Sir, this is where hypocrisy lies and it is this hypocrisy which has landed Punjab in trouble that we are finding ourselves in today. Not many years back, there were large number of tripartite meetings held and every time it was the Akalis who backed out and not once our friends on the other side counselled them to stand for what really was good for the State and for the country.

Sir, the Hon'ble Member, there made a mention to the Anandpur Sahib Resolution) and wanted to come down quite heavily on the Government. Referring to its anti-national stances, I repeat that word with all the emphasis at my command. And he wanted to take solace from the fact that this Resolution had been referred to the Sarkaria Commission. Sir, he stopped there. He did not say as to how the Sarkaria Commission commented on it. I do not have the report of the Sarkaria Commission with me at the moment. I would urge upon the Minister to read the specific portion from there. But I do know for definite that the Sarkaria Commission did not appreciate this Resolution. It rather said that this Resolution had portents of secession.

Again, much objection was taken to a reference to the Resolution of Muslim League before the partition vis-à-vis Anandpur Sahib Resolution, Sir, I admit it may not be identical with the Resolution of Muslim League. But we are not here engaged in an exercise in semantics. What really concerns us today is as to what is good for the country and which are the things which lead to balkanisation, which can break this country and which can smear this beautiful fabric of India's unity and integrity. I would like to remind the hon. Members from the other side that at that time when the Muslim League passed that Resolution, there was no independent India, there was no Constitution of independent India. It was after the partition that

we framed the constitution that we have for ourselves today. And now to say that the Constitution is not acceptable to them Sir, I would say with all the humility, is nothing but an act which is tantamount to preaching something which is against the interests of the country. In other words, it is something which is nothing but anti-national. And, Sir, one question which I pose to my hon. friends from the other side is, if they are so candid about various things, let them stand up and say whether they support the Anandpur Sahib Resolution or not. They are quiet on it, and that is their forte, Sir. Whenever an occasion arises, they have quoted the things out of context and tried to make a capital out of it. But when they have been confronted with something, they always backed out of it.

Sir, the Hon'ble Member, talked of the Congress trying to derive mileage out of the present situation confronting the State of Punjab. Sir, here again, with all respect, I would like to say that it is not the Congress, rather it is some parties from the Opposition who stand to gain if the Punjab problem is not solved till the next elections. Sir, he was wrongly quoting the Governor, I say, it rather helps them if the problem is not solved because the Congress has never held out any mutually incompatible promises to the people. On the other hand Sir, the Lok Dal constituent of the Janata Dal cannot for a moment till the elections say that they are prepared to lay off their hands on Abohar and Fazilka. Let them stand up and say that. Let them co-operate with the Government in its efforts to find a solution to the problem because these were the basic issues and these are the issues with which we are concerned. And, Sir, let the Akali Dal stand up and say that they want water to go to Haryana immediately. These are the basic contradictions in their stand. And despite those inherent contradictions. Sir, they get together on one plank to oppose the Congress come

what may. And that is what all their endeavour is about. Sir, it was said that Punjab problem is a national problem. We all agree on that. But just paying lip service would not do. Let the Opposition people really treat it as a national problem and co-operate with the Government in that spirit, and I am sure, only then we can find a solution to it. Thank you, Sir.

SHRI SUKOMAL SEN (West Bengal): Sir, the Government has again come out with a Resolution for extending the President's Rule in Punjab for six months more. Now, Sir, this Resolution itself is another indication of Government's total failure of the Punjab policy.

Sir, two years back, when Punjab was brought under the President's Rule, all the time the Ministers and the ruling party Members tried to justify the imposition of the President's Rule in Punjab two years back in May, 1987. And they say that because of misrule of the Barnala Government, that Government has to be dismissed and the President's Rule has to be imposed.

Sir, with the shortest time available, it is not possible for me to recount all the stories but I would only repeat what we have said again and again, because the ruling party Members are again going on harping the same thing about the misrule, that it is a fact that the dismissal of the Barnala Government at that time was a piece of political dishonesty on the part of the Central Government. They did it having an eye on the Haryana election. Everybody knows it, countrymen know it. There is no denying the fact about it. Sir, the result is obvious. Now they say that the situation is going to be under control. Sir, what is under control? And what is the improvement? In the last two years of the President's Rule, if we count the figures given by the

press about the killings of the innocent person daily in Punjab, around 3,000 innocent persons have been killed in Punjab during the last two years of the President's Rule. If this killing of these 3,000 innocent people is an indication of 'improved situation', then I do not know whether the term improvement has a different meaning in the dictionary of the English language. I do not know, Sir.

Anyway, what we find today is that the situation has become a total mess. Sir, what I want to say is that after the Black Thunder operation the Government did really get a scope, an opportunity, to improve the situation, because after the Black Thunder operation the terrorists to a great extent got isolated from the people the terror/st activities were thoroughly exposed before the people of Punjab and the people of the whole country. But the Government failed to take advantage of the situation because of their own faulty policies and their own political opportunism. Sir, this political opportunism of the Government is not of recent origin. Since the beginning of Punjab problem, not actually the beginning, perhaps the Punjab problem began because of the Government's political opportunistic policies, because they wanted to play the Punjab card for their own political ends and only in order to instigate a Congress Government there they tried to play politics in Punjab in such a way that it gave rise to the Bhindrawale cult and this is the result that we see today in Punjab. Sir, this is the thing that the Government is doing for the last three years in Punjab and now the result is before everyone to see. Now, what I want to say is that after the Black Thunder Operation the Government did get a scope, an opportunity but the Government did not utilise the scope because the Government is unfit to take advantage of any situation so as to improve the position in Punjab. Now the Government has come forward

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with a package proposal for Punjab. If we look at the package proposal, we see that the package proposal in fact removes some of the irritants which were causing the Punjab situation to worsen. Those irritants are to be removed by the Punjab Package proposal. But what is the basis of the Punjab package proposal? The assumption is that the political link of the terrorists has been snapped. The terrorists have been politically isolated. They have been weakened and the link between the terrorists and the religious fundamentalists has been thoroughly broken. I do not agree with this assumption of the Punjab package. It is on this assumption that the Punjab package has been formulated. What we see is that in fact the Punjab terrorists, we may say that to a certain extent they have been weakened, but if we claim that the backbone of the terrorists has been broken, has been snapped, it is totally erroneous, it is totally wrong. If the Government is proceeding on the assumption that the backbone of the terrorists is broken, it is absolutely wrong, because even after the Punjab package proposal was declared, we see that every day killings are going on, innocent people are being killed and not only that, Sir, but we find that a number of actions that should have been taken earlier, those actions were not taken, those actions did not follow the Punjab package deal. As a result, even after the Punjab package deal the situation could not improve.

Sir, I would like to say that on the 29th March, at the instance of the different Left parties there was a massive dharna at the boat club lawns and after the dharna a memorandum was submitted to the Government listing out a number of points on which the Government should act to settle the Punjab problem. But the Government did not act on those lines. On the contrary, the Left party memorandum was totally ignored. Not

*in Punjab*

only that Sir. The Government has set up a Cabinet Sub-Committee six months back. I would like to know from the Government what is it that the Cabinet Sub-Committee has done during the last six months. What is the activity of the Cabinet Sub-committee? Only after much pressure a semblance of a meeting was held by the Sub-Committee with the Opposition leaders and that too did not come out with any success, because there is no consensus at the meeting, there is no effective proposal given by the Cabinet Sub-Committee for consideration of the members of the opposition. So, nothing came out of that meeting. So, this Cabinet Sub-Committee that was formed six months back, has also practically remained ineffective because the Government does not have the political will to solve the Punjab problem. Sir, what I want to say is that the Punjab problem is continuing and it is going to worsen day by day and innocent people are being killed and the news of killing we are getting through newspapers day after day and nobody can deny it.

Sir, another problem is that the Punjab problem is not remaining confined to Punjab only. Now, it is spilling over to Jammu and Kashmir also. There were riots between Hindus and Sikhs in Jammu region and there was a fall out of the Punjab situation. Now what is happening in Punjab is spilling out to other States, like in Haryana, in Jammu and Kashmir and also in Delhi. So, the Punjab problem instead of confining itself to Punjab, is spilling over to other parts of the country and creating a graver problem for the government which is because of the faulty policies of the Government. I do not know how the Government will be able to solve this problem.

The Government should take some bold measures. Government should show a political will to solve this problem. About the 1984 Delhi riots, the Prime Minister has come out

with statistics how he is dealing with the accused persons involved in these riots. There are a number of persons who were involved in those riots in Delhi. I would request the Government that it should take immediate action in bringing all those culprits who took part in riots in Delhi, to book so that it would be a deterrent for others. I request the Government to bring to book all those who were involved in the Delhi riots after the assassination of Mrs. Indira Gandhi.

There are many proposals which have been put forward by the left parties. I would only suggest that fresh steps should be taken by the Government to give effect to the Rajiv-Longowal accord. This accord has been totally shelved. I would request the Government to have it implemented.

Government should also convene an all-party conference, not just a Cabinet committee meeting opposition leaders. They should have a broad-based conference of all political parties and come forward with concrete proposals on which they should have a discussion as to how to solve the Punjab problem. Then, there should be no bargaining with those who support or sympathise with the terrorists. The Government in the past tried to take help of certain persons, like Jain Muni and some others. Government should not have any link with them. Government should not have any link with those who sympathise with the terrorists. It is most condemnable on the part of the Government to have any links with supporters of terrorists. There should be no truck with those people and there should be a constant fight against terrorism. I would caution the Government against having any link with the terrorists or the supporters of terrorists.

Popular administrative cells should be set up in all the districts in Punjab because there are complaints

of police excesses. These cells should be set up immediately in all the districts with popular representation. Defence squads, should be formed who should be armed with modern weapons so that they are able to defend the innocent citizens.

I would like to say that the Congress Party has totally failed in mobilising masses against terrorists. It is only the left parties, the CPI(M) and the CPI who have taken the initiative in mobilising masses to fight against these terrorists, and in the process, many leaders of these two parties and cadres have laid down their lives. But the Congress Party has kept silent; they have not gone to the people; they are only depending on the police and paramilitary forces.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI (SANTOSH MOHAN DEV): I have myself gone to three districts; I have gone and attended public meetings.

SHRI SUKOMAL SEN: But you have not taken any action to fight terrorism. You may have addressed some meetings here and there but you have miserably failed to mobilise masses. It is only the Communist parties who have been doing it. I would request the Government and the ruling party that instead of blaming the opposition, they should take initiative and take risk and face terrorists and fight them, Mr. Bansal raised the question of Anandpur Sahib Resolution. I would like to make it clear from our party 'that we never subscribed to the principles of this Resolution. We have condemned it and from our party, there is no question of supporting it. Probably no political party has supported it.

श्री हरवेन्द्र सिंह हंसपाल : वाइस चैंबरमैन महोदय, पंजाब की स्थिति ऐसी तो नहीं कि यह कहा जा सके कि हालात पहले से वहां बेहतर हैं, लेकिन हालात ऐसे भी नहीं हैं कि वहां पर इमिडियेटली पापुलर गवर्नमेंट बना दी जाए। वहां एक लाचारी की स्थिति बनी हुई है। आम लोगों के लिए स्थिति ऐसी है कि उनको अगर बेचारा कह दिया जाए तब भी सपज काफ़ी नहीं होगा। एक तरफ से उनको टेरेरिस्ट्स और एक्स्ट्रीमिस्ट्स तंग करते हैं और दूसरी तरफ से उनको ऊपर ऑथारिटीज का भी दबाव है। खास तौर से जो लोग गांव में रहते हैं, उनकी हालत ऐसी है कि वहाँ डमिनिट्रेशन और एक्स्ट्रीमिस्ट्स के बोच में पिस रहे हैं। उनको यह समझ में नहीं आता कि वह गांव छोड़कर शहर में आ जाएं या कहीं और चले जाएं। ऐसा लगता है जो कि वे "यूज टू" हो गए हैं कि जो होता है वह होता है, रहना यहीं डेरा। यह एक कारण है कि जो एक बात पंजाब सलाहों को मायगेशन शुरू हो गया था, अब वे बहादुर लोग मायग्रेट नहीं कर रहे हैं।

वाइस चैंबरमैन साहब, इससे पहले कि मैं पंजाब का अंदर प्रोटेक्टिड कंटोन्यु करने की बात करूं, मेरा एक बार फिर पंजाब के लोगों को बधाई देने की मनहो जाता है कि हमें कि ऐसे हालात के बावजूद सेंट्रल पूल में 35 लाख टन पैडी दी है और अब उसी पैडी की बात है कि वे वोट की बम्पर क्रोज़ कि 120 लाख टन से ज्यादा होगा, पैदा करेंगे और बहुत बड़ी मात्रा में गेहूं सेंट्रल पूल में देंगे।

श्री अश्विनी कुमार (बिहार) : मैं एक छोटी सी बात जानना चाहता हूं... (व्यवधान)... मायगेशन बंद हुआ है मैं इसका स्वागत करता हूं लेकिन मैं इतना ही जानना चाहता हूं कि गांव से शहर का मायगेशन बंद हुआ है या पंजाब से बाहर का मायगेशन बंद हुआ है। मैं इतना ही स्पष्टीकरण चाहता हूं... (व्यवधान)...

उपसभाध्यक्ष (श्री हेच० हनुमन्तप्पा) : आप बोलने वाले हैं उस समय प्रश्न

लीजिए। मंत्रीजी जवाब देंगे।... (व्यवधान)...

You cannot interrupt him like this.  
We have the time constraint.

श्री हरवेन्द्र सिंह हंसपाल : महोदय मैं बिल्कुल हिंदी में बोलने की कोशिश कर रहा हूं। मैं यह कह चुका हूं... (व्यवधान)

श्री अश्विनी कुमार : गांव से शहर या पंजाब से पंजाब के बाहर का मायगेशन बंद हो गया है?

श्री हरवेन्द्र सिंह हंसपाल : शायद आपका ध्यान नहीं था, मैं यह कह चुका हूं कि लोगों ने मायग्रेट करना इसलिए बंद नहीं कर दिया कि वहां पर निचूएशन बेहतर हो गई है। मैंने इस तरह से अपनी बात कहनी शुरू की कि वहां की निचूएशन पहले से बेहतर बिल्कुल नहीं है। लेकिन पंजाब के लोग इतने बहादुर हैं कि वे हालात को फेस करने के लिए तैयार हैं। In spite of the fact that there is extortion of money, rape, blackmail and killing.

तो चल ही रहा है, इसके बावजूद लोग वहां रह रहे हैं। लोग उन आतंकवादियों से टेरेरिस्ट्स से, एक्स्ट्रीमिस्ट्स से तंग आ गए हैं और उनसे नफरत करने लगे हैं लेकिन वे खलकर उनका मुकाबला इसलिए नहीं कर सकते क्योंकि एडमिनिस्ट्रेशन के पास इतने पासिबल मीन्स नहीं हैं कि उन लोगों को प्रोटेक्शन दे सकें। अगर लोगों को किसी ढंग से प्रोटेक्शन दी जा सके तो इस टेरेरिज्म को इस आतंकवाद को लोग ही फाइट आउट कर दें। मेरे कहने का मतलब यह है। इसी लिए मैंने मिसाल दी कि पंजाब के लोग बहुत बहादुर हैं और ऐसे हालात के बावजूद भी उन्होंने पैडी और गेहूं इतनी बड़ी मात्रा में पैदा किया है।

महोदय, किलिंग के बारे में बताऊं। अभी दो-तीन दिन पहले की बात है हमारे एक यंग एक्स एम.एल.ए. सतपाल पाराशर को जो 38 साल के थे गोलीयों से भूनकर मार दिया गया। इससे पहले वहां इनो-सेंट और दूसरी पार्टियों के लोग मरे हैं। कई हमारे कांग्रेस के एक्स मिनिस्टर्स, पी.सी.सी. के बड़े ओहदेदार मारे हैं। हम हर बार यह सोचते हैं कि शायद इसके बाद कुछ हालत सुधर जायें।



इस कुर्बानों के बाद शायद कुछ रूकावट आ जाए। कल रोपड़ में एवम कांग्रेस एम०एल०ए० गुरवचन सिंह को और मार दिया गया। जो कुछ पंजाब में हो रहा है मैं इस से बहुत दुःखी हूँ। हम चाहते हैं कि जो हल कल होना है, वह आज हो जाए। लेकिन वह कैसे होगा? वह लोगों के पार्टिसिपेशन से होगा और पंजाब नहीं, सारे हिन्दुस्तान की पालिटिकल पार्टियों की विल के मुताबिक होगा, वह नहीं हो रहा है। सारी पालिटिकल पार्टियाँ कहती यह है कि कांग्रेस उससे फायदा उठाना चाहती है, लेकिन हर पार्टी उससे फायदा उठाती है। मैं किसी के ऊपर पर्सनल आक्षेप नहीं लगाता लेकिन क्या मुझे जनता दल वाले यह बता सकते कि उनकी पंजाब के बारे में क्या पालिसी है? आज तक एक भी स्टेटमेंट उनके प्रेसिडेंट बी० पी० सिंह का पंजाब के बारे में नहीं आया। क्यों नहीं आया? क्या पंजाब प्रॉब्लम नहीं है? पंजाब इस ए बिग प्रॉब्लम। मैं तो कहूँगा कि बिगसेट प्रॉब्लम आफ दि कंट्री। नई पार्टी बनो है। सब बातों पर उन्होंने अपने रिप्लिकेशन दिए हैं असली पालिसी डिक्लेयर की है लेकिन पंजाब के बारे में शांत हैं।... (व्यवधान)...

श्री सत्य प्रकाश मालवीय : अभी यशवंत सिन्हा जी ने बताया आपको। ... (व्यवधान)...

श्री यशवंत सिन्हा : वह कागज जो मैंने अभी पढ़ा था वह बी०पी० सिंह की अनुमति के पश्चात् हो दिया गया था। इसलिए ऐसा कहना ठीक नहीं है।... (व्यवधान)...

श्री हरबन्द सिंह हंसपाल : दोबारा कहिए मैंने सुना नहीं... (व्यवधान)...

श्री यशवंत सिन्हा : मैं यह कह रहा था कि जिस कागज से मैंने पढ़ा अभी अंत में अपनी स्पीच के, जनता पार्टी के सचमण्यम स्वामी पूछ रहे थे कि उनकी पालिसी क्या है और मैंने तीन-चार प्वाइंट उसमें पढ़े थे और ताकी का लंबा-चोड़ा पोरशन मैंने नहीं पढ़ा था वह सारा एक पालिसी डायग्राम है जो कि जनता

दल के अध्यक्ष की अनुमति और उनका एप्रूवल के बाद हम लोगों ने उसे पंजाब पार्टी को दिया था।... (व्यवधान)...

श्री हरबन्द सिंह हंसपाल : ठीक है आज आपने यह कहा लेकिन जिस दिन वहाँ पंजाब के अंदर केविनेट सब-कमेटी गई हुई थी आप वहाँ प्रजेंट क्यों नहीं हुए? ... (व्यवधान)...

श्री सत्य प्रकाश मालवीय : वह कमेटी चली आई? ... (व्यवधान)...

श्री पवन कुमार बांसल : जो आपकी इनकम्पेटिबल बातें हैं वह आप छोड़ गए हैं।... (व्यवधान)...

श्री हरबन्द सिंह हंसपाल : अगर इसकी एप्रूवल बी०पी० सिंह साहब की है तो यह क्यों नहीं बोलते? क्यों नहीं कन्डेम करते हैं हर गलत चीज को वहाँ पर? क्यों कदल को सपोर्ट करते हैं? क्यों तोहड़ा को सपोर्ट करते हैं श्री देवी लाल? उनका मुँह सिया हुआ है क्या? ... (व्यवधान)...

श्री सत्य प्रकाश मालवीय : माननीय उपसभाध्यक्ष जी यह एलोगेशन है  
This allegation is against Shri V. P. Singh and Shri Dev Lal who are not members of this House.

श्री सुरेन्द्रजीत सिंह अहलुवालिया (बिहार) : उपसभाध्यक्ष महोदय यह एलोगेशन नहीं सच्चाई है, वह सच्चाई से दूर भागना चाहते हैं।... (व्यवधान)...

श्री सत्य प्रकाश मालवीय : देखिए बी०पी० सिंह और देवी लाल इस हाउस के सदस्य नहीं हैं और जो हाउस के सदस्य नहीं हैं उनके खिलाफ यह एलोगेशन है। कृपया उसको रिकार्ड से एक्सपेंच करा दीजिए।... (व्यवधान)...

श्री पवन कुमार बांसल : यशवंत सिन्हा जी जितने क्लीयर हैं, इतने बी०पी० सिंह क्लीयर नहीं हैं।... (व्यवधान)...

SHRI YASHWANT SINHA: On a point of order. The hon. Members on the other side can refer to Janata

[Shri] Yashwant Sinha]

Dal 1 have no objection to that, we will meet that point, but referring to individuals in the Janata Dal is not proper and that should be expunged from the record.

श्री हरबेन्द्र सिंह हंसाल : मैं आपकी बात मानता हूँ। मुझे यह बताइए कि आपकी सब स्टेट्स में यूनिट बन गई हैं, पंजाब में क्यों नहीं बनी? ... (व्यवधान) ...

श्री यशवन्त सिन्हा : बन गई है।  
... (व्यवधान) ...

उपसभाध्यक्ष (श्री हेच० हनुमन्तप्पा) : नहीं, नहीं जना पार्टी के अध्यक्ष जी से पूछ रहे हैं। ... (व्यवधान) ... भुनिए हंसप जी, आप मुझे इशारा करते जाइए। ... (व्यवधान) ...

श्री हरबेन्द्र सिंह हंसपाल : ठीक है। मेरा कहना सिर्फ इतना है कि अगर सारी अपोजिशन पार्टी मिलकर इस मसले को हल करना चाहें तो हो सकता है। अभी मेरे साथी पवन वांसल जी ने देवी लाल जी का जिक्र किया कि उन्होंने परसों वहाँ स्पीच की है। क्या मतलब है, क्या कहते हैं? वह बिल्कुल पंजाब का मसला हल नहीं होने देना चाहते। उन्होंने अकाई को रिजेक्ट किया है, अकाली दल ने रिजेक्ट किया है, प्रकाश सिंह बादल ने किया है। आप कहते हैं कि प्रकाई क्यों नहीं लागू किया गया? बरनाला बेचारा क्या कर सकता है। बरनाला के नीचे से तो उन्होंने एम.एल.ए. पहले ही निकाल लिए थे। अगर वहाँ एम.एल.ए. न निकलते तो शायद मैं इस सदन का अब सदस्य न होता। लोगों ने, कभी पंजाब के इतिहास में ऐसा नहीं हुआ कि 117 में 73 सीटें किसी पार्टी को जितवाई हों। लोगों ने, अकाली दल जब इक्कठ्ठा हुआ, 73 सीटें जितवा कर बरनाला की सरकार बनाई। तोड़ने वाले हम तो नहीं थे? आपस में टूट गए। किसी बात पर अमरिन्दर सिंह निकल गए, किसी बात पर बादल साहब निकल गए और सरकार टूट गई। ... (समय की बाँटी...) ... अकाई को उन्होंने

मंजूर नहीं किया। कोई यह नहीं कहता कि लोगोवाल साहब को मरवा दिया किसी ने कन्डेम नहीं किया कि गलती हुई। इतनी बड़ी हत्या हो गई।

आनन्दपुर साहब रिजोल्यूशन के संबंध में सिर्फ इतना ही कहना चाहूंगा कि यशवंत सिन्हा जी ने जिक्र किया आनन्दपुर साहब रिजोल्यूशन का और मैंने उसी वक्त कहा कि अकाई में सेंट्रल स्टेट रिलेशनस की बात के बारे में उसको सरकारिया कमीशन में रैफर किया गया है, क्या अकाली दल के सब लोग यह कहेंगे कि हम कंस्टिट्यूशन आफ इंडिया को मानते हैं? वे तो जलाते हैं, फाड़ते हैं। अगर ऐसी बात न करें तो आज से पहले हाँ पंजाब का मसला हल हो गया होता। मैं समझता हूँ कि अगर सबसे बड़ा जिम्मेदार पंजाब के लोगों को मारने के लिए कोई है, पंजाब के मसले को हल न होने देने के लिए कोई है तो वह अकाली दल है। वह अपनी कुर्सी के लिए, अपनी गवर्नमेंट के किये, शासन में आने के लिए, सत्ता में आने के लिए एक दूसरे से लड़ते हैं, झगड़ते हैं।

महोदय, सिर्फ एक बात कहकर मैं अपनी बात समाप्त करता हूँ। कहा जाता है कि सेंटर इंटरस्टेड नहीं है। ऐसा किसी ने कहा। गवर्नर कहते हैं इलेक्शन के बाद मसला हल होगा, गवर्नर ने ऐसा कभी नहीं कहा। लेकिन यह बात सच है कि अकाली दल आपस में लड़ते हैं, जनरल अरोड़ा भी इसको मना नहीं कर सकते। जोधपुर डैटन्यूज छोड़े, बहुत से प्राइम मिनिस्टर साहब ने वहाँ के लिए पैकेज एनाउंस किये। तो सबसे पहली बात मैं यह समझता हूँ कि कैबिनेट सब कमेटी इसको जल्दी हल करना चाहती है। चंडीगढ़ इसलिए वह गई, उन्होंने मीटिंग की, लेकिन जब तक उसमें अकाली दल पार्टिसिपेंट नहीं करेगा, पंजाब का मसला हल नहीं हो सकता।

It is essentially a political problem and Akali Dal is political party which we cannot ignore.

वे सामने क्यों नहीं आते? वे पांच शत रखते हैं इसलिए कि उनका आना कमेटी के सामने संभव नहीं है। क्यों संभव नहीं है कि 4, 5 या 6 पार्टीज बनी हुई हैं। कौन सी आए, कौन नहीं आए। दो पार्टियां आयेंगी तो बाकी तीन उसको रिजेक्ट कर देंगी। लोगों में वे जा नहीं सकते। इसलिए 5-6 कंडीशंस रख कर अपने आप को वहां से वे बचा रहे हैं। आप कहते हैं कि लोगों को छोड़ दो। लेकिन वे तो शुक्र करते हैं कि वे जेल में बचे हुए हैं। छोड़ने के बाद उनकी सुरक्षा की जाए, वरना भगवान को प्यारे कर दिए जायेंगे। लेकिन जब तक अकाली दल एक नहीं होंगे, अरोड़ा साहब लीडरशिप सामने नहीं आएगी, पंजाब की समस्या हल नहीं हो सकेगी चाहे यह काम आज करें, चाहे 6 महीने बाद करें।

एक बात और कहना चाहूंगा कि पंचायत इलेक्शंस गवर्नर चाहते हैं कि वहां पर हो जाए। उनकी तीव्र इच्छा है इसलिए कि अगर पंचायत इलेक्शंस हो जाए तो कल वहां पर ऐसेबली इलेक्शंस भी करवाए जा सकते हैं। लेकिन हालात ये हैं कि आज से दो महीने पहले जब करवाना चाहते थे तो कुछ लोगों ने गांवों में लिस्ट लगा दी कि यह पंच बनेगा, यह सरपंच बनेगा। अगर इनके अलावा कोई खड़ा होगा तो भगवान को प्यारा कर दिया जाएगा। लेकिन बावजूद इसके पंजाब गवर्नमेंट वहां इलेक्शन करवाना चाहती है, ऐसेबली इलेक्शन करवाना चाहती है। इसलिए यह दोष लगाना, वे सिंसियरली नहीं चाहते, यह बात गलत होगी।

अंत में मैं आपके माध्यम से मंत्री महोदय से कहना चाहूंगा कि सरकार ने वहां कोशिश करके इंडस्ट्रीज लाई ताकि लोगों को रोजगार मिले, ऐप्रिक्लर बड़े, इंडस्ट्रीज बड़े, लेकिन वहां पर बिजली की दरों में 40 से 70 परसेंट हाइक हो गया है जिससे वहां इंडस्ट्री बड़ने वाली नहीं है। नई इंडस्ट्रीज का तो सवाल ही नहीं है, पुरानी भी त्रिपल हो जायेंगी, बंद हो जायेंगी और फिर कहा जाएगा कि लोग वहां से आतंकवाद की वजह से भाग

रहे हैं। डेढ़ सौ परसेंट की हाइक बिजली में हुई है। जब दरबारा सिंह की मुख्य मंत्री थे तो उन्होंने बहुत बड़ा रोल अदा किया था, वहां पर बिजली बहुत सस्ती थी और बहुत अबॉर्ड्स में थी। वहां अब दोनों बातें खत्म हो रही हैं। अगर बिजली सस्ती नहीं होगी तो वहां इंडस्ट्रीज खत्म हो जायेंगी और आतंकवाद का चांस और भी बढ़ता जाएगा।

इन शब्दों के साथ मैं इस बात का समर्थन करता हूं कि 6 महीने के लिए वहां पर राष्ट्रपति का शासन और बढ़ाया जाए। मैं चाहता हूं कि जल्दी से जल्दी वहां पर पापुलर सरकार आए और वहां से आतंकवाद समाप्त हो। इसलिए इस अवधि को इन हालात में और बढ़ाया जाए।

धन्यवाद।

**श्री बी० सत्यनारायण रेड्डी** (आन्ध्र प्रदेश): उपसभाध्यक्ष महोदय, यह बहुत ही चिन्ताजनक बात है कि फिर एक बार हम पंजाब में 6 महीने के लिए राष्ट्रपति शासन बढ़ाने के लिए इस सदन में बहस कर रहे हैं। मुझे बड़े अफसोस से कहना पड़ता है कि इन मंत्री महोदयों को लज्जा नहीं आती, सरकार को भी जो हर बार इस संकल्प को लेकर आ जाते हैं कि राष्ट्रपति शासन पंजाब में 6 महीने के लिए और बढ़ा दिया जाए। एक तरफ वह कहते हैं कि राज्यपाल की यह रिपोर्ट कि हालात सुधर रहे हैं पहले जैसे नहीं हैं और दूसरी तरफ यह कहते हैं कि हालात चुनाव के पक्ष में नहीं हैं। दोनों बातें कैसे हो सकती हैं मेरी समझ में नहीं आता। एक तरफ आप कहते हैं कि हालात सुधर रहे हैं और दूसरी तरफ आप भी कहते हैं कि चुनाव कराने से कोई फायदा नहीं है। मेरा यह कहना है कि जब से राष्ट्रपति शासन पंजाब में लागू हुआ तब से हालात सुधरे नहीं हैं हर रोज हम पढ़ते हैं, देखते हैं कि मासूम लोगों का हत्या हो रहा है। अभी जसा कि हमारे साथी ने बताया कि विधायक तक की हत्या हुई है। चाहे कांग्रेस पार्टी के किसी व्यक्ति को हो, सी० पी० एम० के किसी व्यक्ति की हो या किसी पार्टी के व्यक्ति की हो, यह ठीक नहीं है।

[श्री बी० सत्यनारायण रेड्डी]

मासूम लोगों को हत्याएं हो रही हैं इससे लगता है हालात सुधरे नहीं हैं। जैसा पहले भी बताया गया कि वहाँ के किसान, वहाँ के मजदूर, वहाँ के दूसरे लोग बड़ी मजबूती के साथ, बहादुरी के साथ अपने खेतों के काम, मुकाबला कर रहे हैं, हम इसका अभिनन्दन करते हैं क्योंकि इन हालात के बावजूद किसानों ने खेत में अपने काम को पैदावार को बढ़ाया है। यह ठीक है जो टैरेस्ट्रस है, आतंकवादों है उनके कामों में किसी को दिलचस्पी नहीं होनी चाहिए और न है। हम इसके समर्थक नहीं हैं। इसका खंडन करते हैं। कोई भी खालिस्तान के समर्थक नहीं है। लेकिन इसके साथ-साथ हम चाहते हैं कि केन्द्र सरकार अपनी नीतियों को बदले। यह सब जो कुछ पंजाब में हो रहा है यह केन्द्र सरकार को गलत नीतियों के कारण ही हो रहा है। जब पंजाब में अकाली दल की सरकार थी तो इन कांग्रेसियों ने भिड़वावाला को बढ़ावा दिया। आखिर में वह इन्हीं के गले पड़ गया। देश के गले पड़ गया। अब यह कहते हैं कि हमारा पड़ोसी देश जो पाकिस्तान है वहाँ इन लोगों को ट्रेनिंग हो रही है। जो आतंकवादी हैं। इनकी बड़ी संख्या में ट्रेनिंग हो रही है पर पता नहीं कहाँ ट्रेनिंग हो रही है। यह कहा जाता है कि सैकड़ों आतंकवादों एमकाउंटन में मारे जा रहे हैं। फिर भी पता नहीं यह कहाँ से पैदा होते जा रहे हैं। मैं जानना चाहता हूँ कि इनकी संख्या कितनी है देश में, पंजाब में और पंजाब के बाहर, कश्मीर के बाहर, पाकिस्तान के हिस्से में कितने सेंटर हैं जो ट्रेनिंग दे रहे हैं? दूसरी तरफ यह कहा जाता है कि पाकिस्तान इनको समर्थन दे रहा है। मैं समझता हूँ अगर पाकिस्तान इनको समर्थन देता है तो यह इन्हीं के गले पड़ेगा। जैसे भिड़वावाला को आपने समर्थन दिया था और वह आपके गले पड़ गया इसी तरह से अगर वह समर्थन दे रहे हैं तो वह उन्हीं के गले पड़ेगा क्यों? क्योंकि खालिस्तान बनाने की जो योजना है उसमें पाकिस्तान के प्रान्तों की इस योजना में शामिल किया है और हिन्दुस्तान के पंजाब प्रान्त की। खालिस्तान का ज्यादा

हिस्सा पाकिस्तान वाले पंजाब का रहेगा इसलिए यह उन्हीं के गले पड़ने वाला है। मैं नहीं समझता पाकिस्तान के लोग जानबूझ कर खालिस्तान का समर्थन करेंगे। हो सकता है वहाँ कुछ भटके हुए लोग हों। मरहूम जिया जी डिक्टेटर थे उन्होंने उनका समर्थन किया है। मगर मैं नहीं समझता कि पाज जो अभी हुई सरकार है श्रीमती भूटटी की वह ऐसा चलती करेगी। फिर भी हिन्दुस्तान की सरकार को चाहिए कि वह पता लगावे कि इनके ट्रेनिंग के सेंटर कहाँ-कहाँ हैं और उनका बंदोबस्त कैसे किया जाए। अभी भी पंजाब में हत्याएं क्यों हो रही हैं, कहाँ से इन आतंकवादियों को पान हथियार आ रहे हैं, इस बारे में सरकार को कुछ बताना चाहिए। सरकार की नीतियों में तबदीली होना बहुत जरूरी है। इस समस्या के हल के लिए एक सर्वदलीय बैठक बुलानी चाहिए। सब के साथ बात करके इस समस्या का हल निकाला जाना चाहिए। कोई भी हो, चाहे वह बादल हों, या ठोहरा हों, उनके साथ बात करना चाहिए। हो सकता हो, किसी से किसी समय गलती हो सकती हो, लेकिन फिर भी उनके साथ बैठकर बातचीत करनी चाहिए और इस मामले को हल करना चाहिए। यह कह कर कि वे खालिस्तान के हमी हैं, आनन्दपुर साहब रिजोल्यूशन के हमी हैं, इसलिए उनके साथ बातचीत नहीं हो सकती है, यह ठीक नहीं है। मैंने तो आनन्दपुर साहब रिजोल्यूशन पढ़ा नहीं है। लेकिन जो कुछ उसके बारे में आया है, हम उसका समर्थन नहीं करते हैं। उसका साराश सदन में भी बताया गया है और अखबारों में भी आया है। हम उसके समर्थक नहीं हैं। मगर हम यह जरूर कहना चाहेंगे कि चाहे पंजाब हो या हिन्दुस्तान का कोई भी राज्य हो, उसके हकूक को, राज्य के हकूक को, दबाया नहीं जाना चाहिए क्योंकि हमारा सारा देश एक है। हमें सारे देश को ताकतवर बनाना है, खुशहाल बनाना है, इसमें शांति बनाये रखनी है। हम चाहते हैं कि सभी राज्य ताकतवर बनें और खुशहाल रहे और सभी हिन्दुस्तान

बुझाया रहेगा। इसलिए राज्यों के जो हक हैं, उनके जो राइट्स हैं, उनको छीना नहीं जाना चाहिए। केन्द्र सरकार को अपनी पालिसी में तब्दीली करनी होगी। जब तक आप यह नहीं करेंगे तब तक पंजाब की समस्या हल नहीं हो सकती है। इस समस्या को हल करने के लिए अभी तक कोई ठोस कदम नहीं उठाये गये। ऐसा लगता है कि दो चीजें हमारे सामने हैं। या तो केन्द्रीय सरकार को अपनी पालिसी बदलनी होगी या हिन्दुस्तान को केन्द्रीय सरकार को बदलना होगा। जिस प्रकार की पालिसी आप चला रहे हैं उससे पंजाब की समस्या का हल होने वाला नहीं है क्योंकि बुनियादी तौर पर आप की पालिसी गलत है। जब तक यह नीति रहेगी, पंजाब की समस्या हल नहीं हो सकती है। हमारे गृह मंत्री जो यहां पर बैठे हुए हैं, आप अपनी पालिसी को तब्दीली कीजिए और सर्व-दलीय बैठक बुलाइये, सबसे बातचीत कीजिए। पंजाब में तुरन्त चुनाव कराइये और वहां के लोगों को सरकार बनाने के लिए सहूलियत दीजिए। आपने बरनाला की सरकार को खत्म करके गलती की। फिर ऐसी गलती मत कीजिए। उनके जो हक हैं, उनको उन्हें दीजिए। प्रजातंत्र की हत्या मत कीजिए, प्रजातंत्र का खून मत कीजिए। मैं फिर मांग करता हूँ कि वहां पर तुरन्त चुनाव कराइये।

SHRI DARBARA SINGH: Sir, I would just take half a minute. I would only like to say that in the discussion nobody is coming forward with any solution of the problem. They are only criticising the Government. Many times this subject has been discussed here. Let them come out with a proposal. (Interruptions) You have been called by the Sub-Committee. Have you given any proposal there? These things can be discussed later on. But I am going to say only this much that the pro-

blem is being kept alive by the Opposition, not by the Government. In the end I would request only one thing. There is a problem in Punjab. While Punjab is giving the maximum foodgrains to the whole of India, its industry on the other side is being punished because there has been a 40 per cent hike in the electricity charges. This must be brought down.

SHRI YASHWANT SINHA: Sir, has hetaken your permission?

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Yes, he has taken my permission.

SHRI YASHWANT SINHA: Is he making a speech?

SHRI DARBARA SINGH: I will not take much time. I am only asking the Home Minister that he should bring this thing to the notice of the Industry Ministry. They must also feel that the 40 per cent increase in the charge which has been announced is the highest and that it should be brought down to the original level so that the industry does not go out of gear.

श्री सुरेन्द्रजीत सिंह अहलुवालिया: उप-समाध्यक्ष महोदय, आज फिर वह मौका है जब हम पंजाब में राष्ट्रपति शासन की 6 महीने की मियाद बढ़ाने की बात कर रहे हैं। पंजाब एक आदमी की वह आंख है जिस आंख में रेत का कण पड़ गया हो और वह आंख में रुड़कता हो। ऐसा होने पर कितना दर्द होता है? सारे शरीर में दर्द महसूस होता है। कितना दर्द महसूस होता है? तो पंजाब में जो कुछ आज हो रहा है वह दर्द सारे हिन्दुस्तान के लोगों के दिलों में जगता है और सारे हिन्दुस्तान के लोगों के दिलों में एक तकलीफ के रूप में उभर कर आता है। कोई नहीं चाहता है कि वहां पर प्रेसीडेंट रूल की मियाद और 6 महीने बढ़ाई जाय। हमारे प्रिय प्रधान मंत्री महोदय ने जब जोधपुर डेटेन्यूज को छोड़ा

[श्री सुरेन्द्रजीत सिंह ग्रहलुवालिया]

था तो उस वक्त उन्होंने यह बात कही कि हम पंचायतों के इलेक्शन करवायेंगे और पंचायतों के इलेक्शन से शांति होती है तो हम विधान सभा का इलेक्शन करावेंगे। अफसोस उस वक्त होता है जिस वक्त कुछ विपक्ष की पार्टियां खड़ी हो कर कहती है कि पंजाब में इलेक्शन नहीं कराये जा सकते। यह अभी दो-तीन दिन पहले अखबारों में बयान आया कि पंजाब में इलेक्शन नहीं होने देंगे। एक तरफ तो कहते हैं कि हम पंजाब में राष्ट्रपति शासन की मियाद नहीं बढ़ने देंगे और दूसरी तरफ कहते हैं कि पंजाब में हम इलेक्शन नहीं होने देंगे। तो क्या पंजाब उस बकरी की तृतीय संतान हो गई है जिस बकरी के दो थन हैं और दो को दुध पिलाती है और तीसरी को दुल्लती लगाती है। तो वे भूल जायें पंजाब के बारे में ऐसा सोचना। पंजाब के लोग बहादुर हैं पंजाब के लोग वफादार हैं, पंजाब के लोग देश भक्त हैं, पंजाब के लोगों ने इस मुल्क को रास्ता दिखाया है। पंजाब के लोगों ने इस मुल्क की गिनती के बास्केट में सबसे ज्यादा अन्न दिया है और पंजाब के लोगों ने कसम उठा रखी है कि हम इस देश में किसी को भूखा नहीं रहने देंगे। इतना कुछ होने के बावजूद हम रोज वहां आतंकवाद की बात करते हैं लेकिन बावजूद इसके 1984 से 45 लाख 36 हजार मीट्रिक टन राइस का प्रोडक्शन पंजाब में हुआ और गेहूं का प्रोडक्शन 94 लाख 22 हजार मीट्रिक टन हुआ और 1986-87 में 60 लाख 22 हजार वहां पर चावल का प्रोडक्शन हुआ और 94 लाख 58 हजार मीट्रिक टन गेहूं का प्रोडक्शन हुआ। इतना सब होने के बाद जो फर्क दिखाई दे रहा है जो कि राष्ट्रपति शासन में हुआ, इसको देखने की जरूरत है। मैं भी इसी हक में हूँ कि वहां के लोगों के द्वारा चुनी हुई सरकार वहां पर स्थापित होनी चाहिये। वहां की सरकार हमने नहीं तोड़ी। आनंदपुर साहिब रेजोल्यूशन की बात हमारे पूर्व वक्ता ने उठाई, जिन्होंने इस

बहस की पहल की थी, उन्होंने आनंदपुर साहिब रेजोल्यूशन की बात कही। मैं उनको याद दिलाना चाहता हूँ कि आनंदपुर साहिब रेजोल्यूशन मेरा नहीं बनाया हुआ है और न कांग्रेस पार्टी ने बनाया हुआ है और न किसी और ने बनाया हुआ है। उसका इन्डोसमेंट किसने किया था? मैं आप को याद दिलाना चाहता हूँ कि आनंदपुर साहिब रेजोल्यूशन अकाली दल की वकिंग कमेटी की मीटिंग जो 16 या 17 तारीख को हुई थी उसमें 1973 में पास किया गया था। उसको सर्वसम्मति से पास 11 अगस्त, 1977 को किया गया। उसका नाम आनंदपुर साहिब रेजोल्यूशन क्यों पड़ा। आनंदपुर साहिब में अकाली दल के प्लेनरी सेशन किया गया था जिसमें मुख्य अतिथि के रूप में आज के जनता दल के प्रिय नेता चन्द्रशेखर जी, जो उस वक्त जनता पार्टी के अध्यक्ष थे, वे उसमें उपस्थित थे और उनकी अध्यक्षता में यह आनंदपुर साहिब रेजोल्यूशन पास किया था। आज विपक्ष दो हिस्सों में बंटा हुआ है। मार्क्सवादी कम्युनिस्ट बंधुओं ने कहा कि हम आनंदपुर साहिब रेजोल्यूशन का समर्थन नहीं करते हैं। लेकिन दूसरी तरफ जनता दल जो बड़े-बड़े भाषण दे रहा है, उस जनता दल के पूर्व अध्यक्ष उस रेजोल्यूशन को पास कराने में शरीक थे।

आज यह किस मुंह से उसका विरोध कर सकते हैं (व्यवधान)

श्री विश्वन्त सिन्हा : आप किस मुंह से रखे हुए हो (व्यवधान)

श्री सुरेन्द्रजीत सिंह ग्रहलुवालिया : मैं आपके उधर भी आता हूँ। उन्होंने पंजाब अकाई की बात की है (व्यवधान) पंजाब अकाई में कालम 8 पर सेंटर स्टेट रिलेशन की बात की गई है और वहां 8.1 में लिखा हुआ है कि—

"Siromani Akali Dal states that Anandpur Sahib Resolution is entirely within the frame-work of Indian Constitution."

Who has said this ? It is the Akali Dal, not the Congress party not our Prime Minister. It is the Akali Dal which is mentioning that it is within the frame-work of the Constitution of India.

यह वही है। यह वही प्रकाशी दल है जब प्रकाश सिंह बादल ने बंगला साहब के बाहर कांस्टीट्यूशन के अर्टिकल 25 को फाड़ते हुए कहा था कि मैं इस कांस्टीट्यूशन को नहीं मानता हूँ। परन्तु जब जेल चले गये और बेल लेने की बारी आई तो उससे जब ने पूछा कि जिस कांस्टीट्यूशन को आप नहीं मानते हैं किस संविधान के तहत आप बेल मांगते हैं यह बताइये। उस वक्त उनको मानना पड़ा था (व्यवधान)

श्री सत्य प्रकाश मालवीय : बेल कांस्टीट्यूशन में नहीं इण्डियन पेनल कोड या सी०आर०पी०सी० के तहत मांगी जाती है (व्यवधान)

श्री सुरेन्द्रजीत सिंह अहलुवालिया : मैं अपने वन्धु को बताना चाहता हूँ कि इण्डियन पेनल कोड और क्रिमिनल प्रोसीजर कोड भी कांस्टीट्यूशन बनने के बाद उसके फ्रेमवर्क के अन्दर आते हैं उसके बाहर नहीं हैं।

श्री यशवन्त सिन्हा : वह तो उसके पहले से है।

श्री सुरेन्द्रजीत सिंह अहलुवालिया : उसी में इडोस किये गये हैं। मुझे पता है कि आप इण्डियन एडमिनिस्ट्रेटिव सर्विस में रह चुके हैं। आपको ज्यादा ज्ञान है हमें भी कम नहीं है। तो मैं कहना चाहता हूँ कि क्रिटिसाइज करना बहुत आसान होता है। पंजाब के सही मसले पर बोलने के लिए आज मुंह क्यों बन्द है लोगों का, क्यों नहीं बोलते हैं? पद यात्राओं के लिए राम जन्म भूमि से ले कर, बाबरी मस्जिद से ले कर, मेरठ से ले कर, मकराना में जा कर पद यात्राएं कर लेते हैं। आज

किसी की हिम्मत है विपक्ष से खड़े हो कर कहे कि बी०पी० सिंह पद यात्रा पर जाएं, पंजाब में पद यात्रा कर के दिखाएं (व्यवधान)

श्री यशवन्त सिन्हा : हम लोगों ने पद यात्राएं की हैं (व्यवधान) अमृतसर से दिल्ली तक पद यात्रा की है पूरे पंजाब में की है (व्यवधान)

श्री बी० सत्यनारायण रेड्डी : कई सभार भी पंजाब में की हैं (व्यवधान)

Order, please.  
Mr. Sinha, you have yourself said that no Congress Ministers have gone, no Congress people have gone. They have listened to you. You should also have the patience to listen to them. (Interruptions). Order, please.

श्री सत्य प्रकाश मालवीय : हमने पद यात्राएं की हैं। (व्यवधान) हमने किया है (व्यवधान)

श्रीमती सत्या बहिन (उत्तर प्रदेश) : आप नाटक राव से तो पूछे लें (व्यवधान)

श्री सुरेन्द्रजीत सिंह अहलुवालिया : बड़ियाली आरू बहाते हैं (व्यवधान) मुनील दत्त भी गया था (व्यवधान)

श्री सत्य प्रकाश मालवीय : आप लोग तो स्टेशन ले कर जाते हैं, बुलेट प्रूफ गाड़ियों में जाते हैं (व्यवधान)

डॉ० रत्नाकर पाण्डेय : (उत्तर प्रदेश) : आप लोग तो शवाना आज़मी को भेजते हैं हम लोगों ने मुनील दत्त को भेजा था। (व्यवधान)

श्री सुरेन्द्रजीत सिंह अहलुवालिया : उपसभाध्यक्ष महोदय, कोई नहीं चाहता कि पंजाब में खून बहे। तीन दिन पहले हमारा एक नौजवान साथी और बहुत



[श्री सुरेन्द्रजीत सिंह अहलुवालिया]

अच्छा दोस्त सतपाल पाराशर जो लुधियाना से एम्.एल.ए. था आतंकवादियों को गोलियों का निशाना बना। पता नहीं कब इस मुल्क के विपक्ष को सुबुद्धि आएगी पता नहीं कब पंजाब के अकाली दल को सुबुद्धि आएगी जो राऊंड टेबल पर बैठ कर पंजाब का फैसला करेगा और शपथ उठायेगा कि उसके बाद से पंजाब में किसी का भाई नहीं मारा जाएगा, किसी का बेटा नहीं मारा जाएगा, किसी का पति नहीं मारा जाएगा और किसी का सुहाग नहीं उड़ाया जाएगा। पता नहीं कब ऐसा वक्त आएगा। इस वक्त की इन्तज़ा में, मैं आपको बताना चाहता हूँ कि मैं सिख धर्म से हूँ। और सिख धर्म में कभी भी ऐसी कुरीतियाँ नहीं सिखायी गयी थी जो पंजाब के कम्युनल पार्टी के लोगों ने सिखायी हैं। वे क्या सिखाये हैं कि निहत्थे को मारो, अबला को मारो और उसका कोई किरिटसिज्म नहीं है, कोई कंडेम्पेशन नहीं है। वह गुरु गोविन्द सिंह जिन्होंने कहा था सूर सौ पहिचानिये जा लड़े दीन के हेत, पुरजा पुरजा कट मरा तबहु न छाड़े खेत" उस गुरु गोविन्द सिंह के शिष्य होकर आज ये सारी चीजें देखते हैं लेकिन उसका विरोध नहीं करते हैं। यह बड़े अफसोस की बात है और उसका ठेका लेने के लिए जब मोर्चे लगा करते हैं तो लोग कहते हैं कि कौम का डिक्टेटर है, फलाना अकाली लीडर कौम का डिक्टेटर है। उस वक्त तो कौम आ जाती है। उसके पास और जिस वक्त कौम का नाम बदनाम होता है, कौम का पाँच सौ साल पुराना इतिहास बदनाम होता है तो उस वक्त वे चुप्पी साधे कमरे में बैठे हैं। उस वक्त उनके पास कोई पालिसी नहीं होती है। आज बड़े बड़े लीडर हैं जिनकी बड़ी बड़ी बातें विपक्ष वाले कहते हैं। ये प्रकाश सिंह बादल तामिलनाडु के जेल में बंटे हुए थे, देहरादून लाये गये, इसलिये नहीं कि उनको तकलीफ है या दुख है। तामिलनाडु में गर्मी बहुत पड़ रही है

President's Rule

देहरादून ठण्डा है, उन्हें एयरकंडीशन चाहिए, जैसे एन.टी.० राम राव को चाहिए, वैसे उन्हें अराम चाहिए, उन्हें लोगों से कोई प्रेम नहीं है, कोई मोहब्बत नहीं है, वे लोगों के कन्सिडरेशन पर अपना मकान बनाना चाहते हैं.. (व्यवधान)

SARDAR JAGJIT SINGH AURORA:

Can such statements be carried on about a person who is not present here? Why make such personal attacks?

SHRI YASHWANT SINHA: There should be no personal attacks in this House. There is a practice and convention in this House And let us abide by it.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): I am watching and as we are discussing Punjab, you cannot avoid certain names being there...

SARDAR JAGJIT SINGH AURORA: But why allow such personal attacks and personal allegations?

SHRI YASHWANT SINHA: Government has brought him to Dehra Dun. He did not want any airconditioning.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): || [am watching it. Please sit down.

श्री जगतपाल सिंह ठाकुर (मध्य प्रदेश): उनके कम्फर्ट के लिए लाये हैं।

उपसभाध्यक्ष (श्री हे.च.० हनुमन्तप्पा) : आप चुप रहिए। डिस्कशन होने दीजिए। रात भर बैठना चाहते हैं क्या?

श्री सुरेन्द्रजीत सिंह अहलुवालिया : ठण्डा मौसम है, नेचरल एयर कंडीशन है देहरादून में।

उपसभाध्यक्ष (श्री हे.च.० हनुमन्तप्पा) : मिस्टर अहलुवालिया, प्लीज कन्वेल्ड।



श्री सत्य प्रकाश मालवीय : अंग्रेजों ने भी जवाहर लाल नेहरू को देहरादून में रखा था। कोई एहसान नहीं किया था। जो ब्रिटिशर्स थे उन्होंने भी जवाहर लाल नेहरू को देहरादून में रखा था।

श्री सुरेन्द्रजीत सिंह ग्रहलुवालिया : वे इलाहाबाद में अरेस्ट हुए थे और वे मद्रास जेल से नहीं लाये गये थे आप पढ़िये पहले... (व्यवधान)

श्री सत्य प्रकाश मालवीय : आप इतिहास पढ़िये जवाहर लाल नेहरू के बारे में कि वे इलाहाबाद के जेल में थे या देहरादून की जेल में... (व्यवधान)

उपसभाध्यक्ष (श्री हेच० हनुमन्तप्पा) : पाण्डे जी आप बैठिये। बोलने दीजिए।

डा० रत्नाकर पाण्डेय : बस एक सेकेण्ड में कहूंगा... (व्यवधान) "कहां दुलारे लाल हैं, कहां बिहारी लाल। कहां कहां के बाल है, कहां कहां के बाल" कहां आप बात कर रहे हैं जवाहर लाल नेहरू जी की... (व्यवधान)

SARDAR JAGJIT SINGH AURORA:  
It is in very bad taste. Such statements should not be allowed.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): I request the honourable Member not to interrupt.

SARDAR JAGJIT SINGH AURORA:  
But it is in very bad taste to make such remarks. (Interruptions)

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): No interruptions please. Let us maintain the standard of the debate.

श्री सुरेन्द्रजीत सिंह ग्रहलुवालिया : मैं मन्टेन करने की पूरी कोशिश करता हूँ पर मुश्किल यह है कि जब किसी का नाम लेते हैं तो यहाँ पर ये खड़े हो जाते हैं... (व्यवधान)

उपसभाध्यक्ष (श्री हेच० हनुमन्तप्पा) : एलमिनेशन नहीं होना चाहिए!... (व्यवधान)

श्री सुरेन्द्रजीत सिंह ग्रहलुवालिया : यह भी सोचने की बात है जब ये यहाँ खड़े होकर राजीव गांधी और सोनिया गांधी जी का नाम लेते हैं तब हम शांत रहेंगे।... (व्यवधान)

श्री यशवंत सिन्हा : कौन लेता है?

श्री सुरेन्द्रजीत सिंह ग्रहलुवालिया : आप लोग लेते हैं।

श्री यशवंत सिन्हा : प्रधान मंत्री का नाम लेंगे और ले सकते हैं।

श्री सुरेन्द्रजीत सिंह ग्रहलुवालिया : किसी भी चीज का डिसकस करने के पहले उस मुद्दे के साथ साथ जो जो आदमी जुड़े हुए हैं उसका नाम लिया जाये। मैं कहा बाहर नहीं निकल रहा हूँ। (व्यवधान)

प्रो० सौरीन्द्र भट्टाचार्य (पश्चिमी बंगाल) : बोलने का तरीका रहना चाहिए।

श्री सुरेन्द्रजीत सिंह ग्रहलुवालिया : बोलने का तरीका मुझे आता है... (व्यवधान) देखिए यह पंजाब का मामला है थोड़ा सा बोलने दीजिए। मैं कोई गलत बात नहीं बोल रहा हूँ। मैं गलत बात बोलूँ तो आप रोकिए, रिकार्ड से काट दीजिए, पर जो नहीं बात बोल रहा हूँ, उसको बोलने का मौका दीजिए। अभी मंत्री महोदय ने कहा कि पंजाब के गवर्नर ने तीन तारीख को प्रेजीडेंट आफ इंडिया को लिखकर भेजा है कि 6 महीने की मियाद और बढ़ा दी जाये। ... कि छह महीने की मियाद और बढ़ा दी जाए। मैं उसका पूर्ण समर्थन करता हूँ। उसके साथ-साथ उन्होंने अपनी रिपोर्ट में लिखा है कि पंजाब में अब खालिस्तानी पोस्टर नहीं लगते, अब आतंकवादियों को भोग सेरेमनी नहीं होती और खालिस्तानी एलिमेंट को एलिमिनेट कर दिया गया है।

मैं आपके माध्यम से मंत्री महोदय से आयह करता हूँ कि क्या वह बताने

[श्री सुरेन्द्रजीत सिंह ग्रहलुवालिया]

की कृपा करेंगे कि पंजाब में जो नारको-टिक्स स्मगलिंग है, उसका बितना रोल है इस आतंकवाद बढ़ाने में और नारकोटिक्स और आर्स सप्लाय का नेक्सस कहां-कहां है, और कौन पार्टियां इसको मदद कर रही हैं?

पूरे पंजाब में हशीश और हेरोइन तलवंडी के नाम से जानी जाती है। पूरे पंजाब में अण्डरवर्ल्ड में पूछे कि इसका नाम क्या है, तो लोग कहते हैं कि तलवंडी है। मतलब कि यह तलवंडी बहुत बड़ा स्मगलर था जोकि इसका व्यापार किया करता था और उसके नाम यह व्यापार चलता था और आज भी पंजाब में तलवंडी के नाम से हेरोइन बिकती है।

यह कौनसी पार्टीज है जो नारकोटिक्स स्मगलर्स को—अगली रूल का नेता है जगदेव सिंह तलवंडी, और उपसभाध्यक्ष मैं आपको बताना चाहता हूँ....

(व्यवधान)

श्री राम सिंह राठीर (गुजरात): आप कुछ बोल सकते हैं, पर सुनने के लिए तैयार नहीं हैं। ... (व्यवधान)

उपसभाध्यक्ष (श्री हेच० हनुमन्तप्पा): उस नाम से कुछ चीजें बिकती हैं। ... (व्यवधान)

एक माननीय सदस्य: यह गलत परम्परा हो रही है।

श्री सुरेन्द्रजीत सिंह ग्रहलुवालिया: किसी भी चर्चा करने की परंपरा गलत है—वह परंपरा गलत क्यों है? जब इस देश का प्रधान मंत्री एक केबिनेट कमेटी बनाता है, एक केबिनेट समिति बनती है कि पंजाब के मसले को हल करने के लिए वह चंडीगढ़ जाएगी और उस चंडीगढ़ की मीटिंग में कोई भी विपक्ष का नेता उपस्थित नहीं होता है और बहाना लगा कर भाग जाते हैं—कोई कहता है कि प्लेन वापस आ गया और कोई कहता है कि मैं बीमार था।

... (व्यवधान) आज भी यह बड़ी बातें कह रहे थे और यह काले से स्टेटमेंट लेकर यहां खड़े होते हैं—क्यों नहीं इनके नेता यहां पर अखबार में अपना स्टेटमेंट देते हैं, क्यों नहीं पंजाब में अपने भाषण में कहते कि पंजाब के लिए हमारी पालिसी यह है, क्यों नहीं अपनी आवाज उठाते हैं कि पंजाब का मसला हम पहले हल करेंगे?

आज बड़ी बातें करते हैं, लोगों को कह रहे हैं कि हम किसी के कर्जे माफ कर देंगे, किसी को कह रहे हैं कि हम जेलों से तस्करों को छुड़ा देंगे, अगर हम पावर में आए, पर कोई यह नहीं कह रहा है कि हम पंजाब का मसला हल कर देंगे, क्योंकि इनके बूते की बात नहीं है, इन्होंने ही यह चीज बिगाड़ी हुई है। इस जीव को समझने की जरूरत है।

मान्यवर, मैं आपके माध्यम से गृह मंत्री से अनुरोध करना चाहता हूँ, अगर वह करना चाहता हूँ कि पंजाब के मसले को हल करने के साथ-साथ मैं इससे पहले भी सदन में कह चुका हूँ कि पंजाब में शिक्षित बेकार बहुत ज्यादा है। उनको इम्प्लायमेंट, नौकरी देने के लिए ज्यादा से ज्यादा कारखाने खोलने के लिए इनसेंटिव देने चाहिए और रेल-इम्प्लायमेंट स्कीम वहां पर ज्यादा से ज्यादा इन्विल्वमेंट करनी चाहिए क्योंकि ग्राइडल ब्रेनरज डेविलप वर्कशॉप और पड़े-लिखे बेकार और ज्यादा खराब काम करने पर उतारू हो जाते हैं। उनकी मदद करने की जरूरत है।

पंजाब में पोटेन्शिलिटी है, पंजाब में पैट्रियाटिज्म है, पंजाब में देशभक्ति है, पंजाब में सब कुछ है, पर उस इनर्जी को चैनलाईज करने की जरूरत है और उस पहल की जो जरूरत है, वह इस राष्ट्रपति शासन के छह महीने को मियाज में एक टाईम-बाउंड प्रोग्राम बनाये और उस प्रोग्राम में पहले पंचायत इलेक्शन करवाये और उसके बाद असेम्बली इलेक्शन करें, उसके बाद लोक सभा के

चुनाव करवाये और वहाँ की जमीन से चुनो हुई सरकार स्थापित करें और वहाँ डेमोक्रेटिक सिस्टम को एस्टेबलिश करें।

वही कहते हुए मैं आपका धन्यवाद करता हूँ।

श्री अश्विनी कुमार: माननीय उप-सभाध्यक्ष जी, आज हम लोग पंजाब के अंदर फिर से छह महीने राष्ट्रपति शासन बढ़ाने के प्रस्ताव पर विचार कर रहे हैं। यह दुर्भाग्यपूर्ण है कि पिछले डेढ़ साल से वहाँ राष्ट्रपति शासन लगा हुआ है और अब यह स्थिति आ रही है कि यह कब तक चलेगा, इसके आगे कुछ दिखाई नहीं दे रहा है। आज मंत्री महोदय ने कहा है कि स्थिति में कुछ सुधार हो गया है। ... कुछ आंकड़े उन्होंने पेश किए कि इतने पुलिस स्टेशनों में अब कोई आतंकवाद नहीं रहा है, परन्तु उन्हीं की पार्टी के एक वरिष्ठ सदस्य हंसराज जी ने भी यह कहा है कि ठीक है कुछ स्टेशनफ्री होंगे परन्तु आज वहाँ पर गांवों की स्थिति यह है कि वहाँ या तो कुछ पुलिस स्टेशनों में आतंकवादियों का प्रभाव है और कुछ पुलिस स्टेशनों में सरकार का, पुलिस का आतंक है। गांव वाले आतंक का जीवन जी रहे हैं। किसी की भी सुरक्षा का वहाँ गारंटी नहीं हो सकी है। इसके पूर्व जब सरकार को सुविधा होती थी तो सरकार आंकड़े देकर कहती थी कि आतंकवादी कितने हैं, इतने आतंकवादी "ए" ग्रेड के हैं इतने "बी" ग्रेड के हैं और इतने "सी" ग्रेड के हैं। इतने आतंकवादी पकड़ लिए गए और इतने मार दिए गए अब शायद इस प्रकार के आंकड़े देने की इन्होंने कोई जरूरत नहीं समझी है। आंकड़े देती तो समझ में आता कि कुछ बात है। शायद आंकड़े उनको सूट नहीं कर रहे हैं। आज कहा जा रहा है कि विपक्ष सरकार का साथ नहीं दे रहा है। वास्तव में देश की जनता ने अगर आपको शासन दिया है और आप को शासन दिया 1984 के दिसम्बर के चुनाव में इंदिरा जी की हत्या के बाद एक जो वातावरण बना था देश

की अखंडता के नाम पर और प्रधानमंत्री ने घोषणा की थी कि मैं पंजाब की समस्या का तुरन्त निदान करूँगा उस निदान के लिए जनता ने उनको इतना प्रभावी मतदान दिया परन्तु आज हमारे मित्र कहते हैं कि विपक्ष नहीं कर रहा है। जनता ने मंडेठ आपको दिया है और हम आप से चाहते हैं कि आप करें। आपने लॉगोवाल-राजीव समझौता किया। सब ने उसका स्वागत किया था। मैं आप को फिर से याद कराना चाहता हूँ कि उस समय भी हमारी पार्टी ने कहा था कि इसमें सौत कमियाँ रह गई हैं जिस लिए यह समझौता प्रभावी नहीं होगा, ऐसी हमारी आशंका है। बहुत कष्ट के साथ कहना पड़ता है कि वे सारी आशंकाएँ पूर्ण निकली और वह समझौता भी नहीं रहा, समझौते पर दस्तखत करने वाले संत लॉगोवाल भी नहीं रहे। उनको सरकार नहीं बचा सकी। यह दुर्भाग्यपूर्ण है। जब-जब सरकार ताकत मांगने आई हमारे पास कानून नहीं है, हमको पंजाब की समस्या का निदान करना है, तो हमने इस सदन में पिछले चार साल में 24 कानून पार करके सरकार को 24 हथियार दिए और उनमें एक सैक्युरिटी बेल्ट का भी दिया है। मैं निवेदन करना चाहता हूँ कि सैक्युरिटी बेल्ट के मुसले पर शायद हमारी अकेली पार्टी थी जिसने सरकार का समर्थन किया। उस समय इतनी जल्दी थी कि परसों बिल पास हो जाना चाहिए। ये आप के माध्यम से मंत्री महोदय से पूछना चाहूँगा कि उस बिल को पास हुए आज दो वर्ष हो गए क्या आपने सैक्युरिटी बेल्ट बनाना चाहा और अभी हमारे मित्र माननीय सदस्य कह रहे थे . . . .

SHRI P. CHIDAMBARAM: Will the hon. Member yield for a minute?

This Resolution for a security belt is a misnomer. What was passed in this House was a Resolution under article 249 enabling Parliament to make laws in respect of List II items.

[Shri P. Chidambaram]

Even at that time the Government made it very clear that it would not invoke that power without consulting the respective State Governments concerned. The Government of Punjab of that day did not agree to Parliament exercising powers in respect of Li'st II. The Resolution was valid for one year only and it lapsed after one year after it was passed. So the popular misconception—afid we should not be parties to spreading my this and disinformation that it was a Resolution for a security belt and the moment the Resolution was passed you could impose a security belt is wrong. These are misconceptions.

What was passed was a Resolution under article 249. And we made it conditional on the Governments agreeing. The Government of Punjab did not agree. The Government of Rajasthan 1,3,5 reservations. And the Resolution lapsed after one year.

"-i-iUfr

श्री अश्विनी कुमार: बहुत-बहुत धन्यवाद, चिदम्बरम् जी। उस रेजोल्यूशन को अगर आप के हिस्से से समाप्त हुए समय बीत चुका है, दो वर्ष से पंजाब में आपकी सरकार है, आप ही वहां के गृह मंत्री हैं और आप के ही राजीव जी वहां के प्रधान मंत्री हैं, गवर्नर आप की ओर से शासन कर रहे हैं, आप दोबारा उसको ला सकते थे? क्या आप उसके लिए सोचिये हैं? आपने इतने वर्षों में बराबर घोषणा हुई है कि पाकिस्तान का हाथ है, सब दुनियां स्वीकार करती है कि पाकिस्तान का हाथ है। पाकिस्तान से ट्रेनिंग हो रही है। परन्तु कितनी बार हमने मांग की है उसके प्रमाण जरा हमारे सामने भी रख दीजिए, देशके सामने रख दीजिए और देश के सामने ही नहीं मैं निवेदन करना चाहूंगा कि यू० एन० ओ० में जाकर रखिए, पाकिस्तान के प्रधान मंत्री के सामने रखिए कि आप इतनी इतनी प्रगति की बातें कर रहे हैं और आप आतंकवादियों का यहां भेज रहे हैं तो यह मित्रतापूर्ण व्यवहार नहीं है।

क्या इस प्रकार की कोई चर्चा आपने पाकिस्तान से की है? क्या

आपने विरोधी दल या देश को इसके बारे में अपने कांफ्रेंस में लिया व्हाइट पेपर देकर, कि पाकिस्तान क्या-क्या कर रहा है? है, विदेशी हाथ है, एक नारा लगता है। लेकिन यह आइडेंटिफाई होना चाहिए कि कौन सा विदेशी हाथ है और उसके आप प्रमाण दे तो ज्यादा अच्छा होगा।

आज हमारे मित्र ने यहां स्मर्गलिंग की बात की। बड़ा स्पष्ट है कि हिंदुस्तान ड्रग-स्मर्गलिंग का सेंटर वर्ल्ड का बना चला आ रहा है। पाकिस्तान से स्मर्गलिंग हो रही है और यह निश्चित है कि स्मर्गलर्स और टैरारिस्ट के बीच एक सांठगांठ हो सकती है। मैं चाहूंगा मंत्री महोदय इसको स्पष्ट करें। अगर उसके लिए जरूरत है तो फिर से 249 पास करके उसकी वेल्ड बनायें। इस स्मर्गलिंग के कारण सारा ड्रग हमारे यहां आ रहा है इसका दुष्परिणाम यह हो रहा है कि इस ड्रग से अरबो-खरबों रुपया जो बन रहा है उससे हमारी इकोनोमी खराब हो रही है और सबसे बड़ा दुष्परिणाम यह हो रहा है कि पंजाब, जो हमारे देश का मस्तिष्क है, उसके अंदर इतनी चीट लग रही है कि सारा देश दंद महसूस कर रहा है।

महोदय, आज पंजाब में गवर्नर रुक है, ठीक है, प्रधान मंत्री का राज है शायद। वहां के लोग केवल दो चीजें मांग रहे हैं। एक तो, वहां का आम आदमी सुरक्षा चाहता है, वह सोचता है कि मेरी जान कैसे बचेगी। इसे देने में केन्द्रीय सरकार पूर्णतया असमर्थ रहा है बरनाला जितना असमर्थ था आंकड़े बता चुके हैं कि उसके बाद ज्यादा हत्याएँ हुई हैं। दूसरी चीज, जो वहां का व्यक्ति है, वह चाहता है कि मुझे न्याय मिले। न्याय ऐसा होना चाहिए, जस्टिस के बारे में कहा है, जस्टिस ऐसा नहीं कि आपने जस्टिस दे दिया बल्कि जिस किसी के साथ अनजस्टिस हुआ है, उसको लगे कि मेरे साथ जस्टिस हुआ है।

उत्तमाध्याय महोदय, मैं बहुत विनम्र भावना से कहना चाहूंगा कि आज जिस प्रकार का व्यवहार हो रहा है, 1984 की

दिल्ली राइट दर्शनियों के बाद देश के अंदर वातावरण बना है, मंत्री महोदय, ने आंकड़े दिए हैं, हमने इतने लोगों की पकड़ा। लेकिन मंत्री महोदय मैं आपसे केवल एक बात पूछना चाहता हूँ कि दिल्ली केन्द्र की राजधानी है, संसद केन्द्र की राजधानी है, संसद प्रधान मंत्री की राजधानी है, इस नगर के अंदर 2700 हत्याएँ चार दिन में हो जाती हैं, तो क्या हमारी सरकार, पुलिस, इंटेलेजेंस इतनी अक्षम हैं, मिलिटरी भी उस दिन पेट्रोल कर रही थी? आज चार साल बीत जाने के बाद भी हम उनके आंसू नहीं पोछ सके और आंसू पोछ सके हैं तो कुछ घन देकर के पोछ सके हैं। अब जिसका बेटा मर गया, सामने जला दिया गया, जिसका पति सामने जला दिया गया, जिन महिलाओं के साथ अत्याचार हुए, वहाँ एक भावना फैल गई है कि आज इस राज्य में हमको न्याय नहीं मिल रहा है। (समय की घंटी)

उपध्यक्ष महोदय, मैं समाप्त कर रहा हूँ। तो यह जो न्याय न मिलने की भावना है, आप आंकड़ों से इसको दूर नहीं कर सकते हैं। आपको इसको दूर करना पड़ेगा, और मैं नम्र निवेदन करना चाहता हूँ कि उनको न्याय मिल रहा है, इसका उनको विश्वास नहीं हुआ है। आज अभी तक यह विश्वास लोगों के मन में नहीं जमा है। रंगनाथ कामेश्वर ने क्या कहा, मैं उसका डिटेल में नहीं जाता, लेकिन जिस को न्याय चाहिए, जिसके बाल-बच्चे मर गए, जिसका पति मर गया, जिसकी पत्नी मर गयी जिसका घर उजड़ गया, एक-दो व्यक्तियों के नहीं, दिल्ली के अंदर प्रधान मंत्री जी के विलकुल गृह के अंदर, जहाँ की सबसे बड़ी पुलिस है, 2700 से ज्यादा लोग चार दिन में मारे गए, क्या उनके लिए यह पर्याप्त एक्शन है? चिदम्बरम साहब दिल पर हाथ रखकर कहिए या मेरे कांग्रेसी मित्र कहें कि क्या यह न्याय हुआ है?

उपध्यक्ष महोदय, मैं बिहार के बड़े रांची इलाके से आता हूँ। वहाँ गांव के इंटीरियर में भी अगर एक मर्डर हो जाता है तो पुलिस किसी न किसी

प्रकार से चार छह-आठ लोगों को पकड़ कर बंद कर देती है, लेकिन यहाँ क्या हुआ? मैं आंकड़ों में नहीं जाना चाहूँगा। आपको यह भावना लानी पड़ेगी कि आप न्याय कर रहे हैं और यह भावना न्याय देकर ही आएगी, पैसे देकर यह भावना नहीं आएगी।

महोदय, यदि पंजाब की समस्या का निदान करना है तो पंजाब के लोगों की सुरक्षा और उनके न्याय, दोनों की व्यवस्था करनी पड़ेगी। इसी के साथ साथ मैं वहाँ के अकाली लीडरशिप, जो वहाँ के गुरुद्वारों के प्रबंधक हैं, उनसे भी निवेदन करना चाहूँगा, उनके अंदर भी देशभक्ति की भावना है, देश की अखंडता की भावना है, उनके पूर्वजों ने भी बहुत त्याग, तपस्या, बलिदान किए हैं, हम और वे एक हैं, इसमें कोई दो मत नहीं हैं, उनसे मैं निवेदन करना चाहूँगा कि जो इस प्रकार की निरीह हत्याएं हो रही हैं, क्या उसके लिए वे खुलकर बोलने के लिए तैयार हैं कि यह निरीह हत्याएं जो भी कर रहे हैं, गलत है। अकाल-तख्त से इतने हुक्मनामा जारी होते हैं तो क्या यह एक हुक्मनामा जारी हो सकता है? अकाली लीडरशिप जो भी हों, एक धरे नहीं, दस धरे होंगे, क्या वह कहने के लिए तैयार है कि यह गलत है?

अगर वह यह बात कहें तो शायद देश के अंदर ऐसा वातावरण बनेगा कि जिसमें कि जो उसके साथ नहीं जुड़े हैं, अलग हैं और जो थोड़े से उपद्रवादी हैं उनको पकड़ने में सहूलियत होगी। अंत में मेरा यह निवेदन है कि यह जो न्याय न मिलने की भावना है, वह घर-घर जवाग आधमी को आतंकवादी बना रही है। वह आग में घी का काम कर रही है। इसके कारण उपद्रवाधियों का रिक्कूटमेंट हो रहा है। जब तक हम न्याय की भावना पैदा नहीं करेंगे, उपद्रवाधियों को रोकना कठिन हो जाएगा, ऐसी मेरी धारणा है क्योंकि रोज नये उपद्रवादी पैदा होते हैं।

आपने जो जोधपुर के लोगों की बात कही है। समाचार पत्रों में आया है कि जो लोग पकड़े गए और 4-5

[श्री अश्विनी कुमार]

साल जेल में रहे, क्या वे समाज के सम्यक् नागरिक बनेंगे या आतंकवादी बनकर आए हैं। यह एक विचित्र सवाल है। इसके लिए मेरा यह निवेदन है कि सरकार यह देखे कि लोगों को न्याय मिल रहा है कि नहीं, सुरक्षा मिल रही है कि नहीं? वह न्याय और सुरक्षा की व्यवस्था करे।

महोदय, अंत में मैं इतना ही कहूंगा कि आनन्दपुर साहिब रिजोल्यूशन के बारे में जो चर्चा होती है। यह चर्चा 84 के दिनों में हुई थी। राजीव-लॉगोवाल समझौते में आनन्दपुर साहिब का रिजोल्यूशन कैसे आया? माननीय मंत्री जी पढ़कर बता दें। हमारे मित्र दरबारा सिंह जी कहते हैं कि ऐसा नहीं है। मैं चाहूंगा कि आनन्दपुर साहिब रिजोल्यूशन की कापीज वह हम लोगों को दें ताकि हम लोग भी पढ़ लें। वह कहेंगे कि हम आनन्दपुर रिजोल्यूशन का विरोध करते हैं। उसके कई वर्सन्स हैं।... (व्यवधान)... यह काम होम मिनिस्टर का है, चंद्रशेखर का नहीं है।

श्री सुरेन्द्रजीत सिंह अहलुवालिया : वह सही चीज बता सकते हैं? हम उसमें गलत चीज डाल सकते हैं।... (व्यवधान)

श्री अश्विनी कुमार : उस समय भी आपका ही राज था। उस समय भी आपकी ही सरकार थी।

श्री सुरेन्द्रजीत सिंह अहलुवालिया : हमारा राज नहीं था, 1977 में हमारा राज नहीं था... (व्यवधान) ...

श्री सत्य प्रकाश मालवीय : सन् 77 से 80 तक पंजाब में शांति थी।... (व्यवधान)

श्री अश्विनी कुमार : माननीय उप सभाध्यक्ष महोदय, मैं इतने जोर से तो बात कर नहीं सकता। जो लोग भावनाओं में डूबकर बात कर रहे हैं, मैं उनसे इतना ही कहना चाहूंगा कि वे जितनी भावनाएं यहां दिखा रहे हैं, वे वास्तव में दिल से दिखाएंगे। न्याय और सुरक्षा की व्यवस्था करें ताकि यह जो घाव है वह भर सके अन्यथा वह घाव रिसता रहेगा... (व्यवधान) ...

श्री सुरेन्द्रजीत सिंह अहलुवालिया : मैं इनसे पूछना चाहता हूं जब शिव सेना ने बंबई में सिखों को घमकाया कि

बंबई खाली कर दो, उस समय बी०जी०पी० का क्या स्टैंड था... (व्यवधान) ...

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Please sit down. I will not allow all these things. (Interruptions).

श्री अश्विनी कुमार : अहलुवालिया जी, अगर आपको पता नहीं तो यह हमारा भाग्य है। हमने स्पष्ट कहा कि यह गलत है। अगर आपने नहीं पढ़ा तो बात अलग है या आपको जानबूझकर बताया नहीं गया। हमने स्पष्ट घोषणा की कि यह गलत है। आप इस तरह का आरोप मत लगाइए। (व्यवधान)... यह गलत है हमने उसी दिन कहा।... (व्यवधान)... मैं कांग्रेस के मित्रों से कहना चाहूंगा कि पंजाब के अंदर सी०पी०आई० के लोग मारे गए, सी०पी०एम० के लोग मारे गए, कांग्रेस के लोग मारे गए, बी०जे०पी० के आर०एस०एस० के और लोकदल के लोग मारे गए हैं और अभी भी बहुत-से मारे जा रहे हैं। आप इसे पार्टी इश्यू मत बनाइए।... (व्यवधान) ...

उपसभाध्यक्ष (श्री एच० हनुमन्तप्पा) : अश्विनी कुमार जी, आपको उन्हें जवाब देने की जरूरत नहीं है। आप इधर बोलिए।

SHRI ASHWANI KUMAR: I have already clarified the position. I have clarified my position. If you cannot understand it, God bless you.

अंत में, महोदय आपके माध्यम से मैं इतना ही निवेदन करना चाहूंगा कि वहां न्याय और सुरक्षा की व्यवस्था करें। पंजाब के इश्यू को चुनावी मुद्दा न बनाएं यदि चुनावी मुद्दा बनाने का प्रयास करेंगे तो पंजाब की समस्या का निदान नहीं होगा। इससे देश का बहुत बड़ा नुकसान होगा। यही एक वार्निंग देकर मैं अपनी बात समाप्त करता हूं।

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Hon. Members, there are so many speakers yet to speak. The discussion will continue tomorrow.

The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at ten minutes past seven of the clock, till eleven of the clock on Wednesday, the 10th May, 1989.